BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH NEW DELHI
EA NO. 11 OF 2024 IN OA NO 94 OF 2022
WITH
EA NO. 12 OF 2024 IN OA NO 41 OF 2020

IN THE MATTER OF:

PUSHPENDRA KUMAR ...APPLICANT

VERSUS

NAGARPANCHAYAT, KADAURA & ORS ...RESPONDENTS

INDEX

S.NO.	PARTICULARS	PAGE NO
1.	OBJECTIONS BY THE APPLICANT TO THE COMPLIANCE AFFIDAVIT OF RESPONDENTS NO 1(NAGAR PANCHAYAT, KADAURA) DATED 09.03.2026 WITH AFFIDAVIT.	1-12
2.	**ANNEXURE A-1** **The GPS photographs dated 21.05.2026** showing **concrete structures and encroachments on buffer zone of Udai Pond (Gata no 112).**	13
3.	**ANNEXURE A-2** **The GPS photographs dated 21.05.2026** showing **concrete structures and encroachments on water spread area,buffer zone/green zone of Sadar pond (586).**	14-15
4.	**ANNEXURE A-3** The true copy of **letter of ISRO-NRSC declaring water spread area of Sadar pond *(586)* in month of September 2022 as only 0.93 ha** while in Khatauni the area of Sadar pond is 2.67 ha	16-18
5.	**ANNEXURE A-4**	

	The GPS photographs dated 21.05.2026 showing **concrete structures on buffer zone of Jagnaha Talab (Gata no 266).**	19-20
6.	**<u>ANNEXURE A-5</u>** **The GPS photographs dated 21.05.2026** disclosing **concrete structures on buffer zone of Pond near graveyard (Gata no 311).**	21
7.	**<u>ANNEXURE A-6</u>** **The GPS photographs dated 21.05.2026** disclosing **encroachments on water spread area and buffer zone of Ponds at Gata no 657 & 659 near Vaishnav Mata Mandir.**	22
8.	**<u>ANNEXURE A-7</u>** **The GPS photographs dated 21.05.2026** disclosing **concrete structures dipped inside the water of pond and encroachment and concrete road constructed on buffer zone of Bahari Talab (Gata no 946).**	23-24
9.	**<u>ANNEXURE A-8</u>** The GPS photographs dated 21.05.2026 showing **commercial shops built on buffer zone of Seer Pond (Gata no 585/2(22)) by Nagar Panchayat, Kadaura itself.**	25-29
10.	**<u>ANNEXURE A-9</u>** **The GPS photographs dated 21.05.2026** disclosing **encroachments on water spread area and buffer zone of Dhobipura Pond (Gata no 292/2) and discharge of unterated sewage into the pond.**	30
11.	**<u>ANNEXURE A-10</u>** **The GPS photographs dated 21.05.2026** disclosing **encroachments on water spread area and buffer zone of Bamhori Pond (Gata no 60)**	31
12.	**<u>ANNEXURE A-11</u>** The true copy of relevant page of **order dated 16.05.2025** and copy of **recovery certificate dated 20.06.2025 to recover the earlier assessed sum of ₹1,82,88,200 from Respondent No. 1 but not recovered yet.**	32-35

13.	**ANNEXURE A-12** The true copy of **Media Reports published** regarding pitiable conditions of water bodies of town.	36-41

Pushpendra

APPLICANT

THROUGH

Ranjan Kr. Rai

RANJAN KUMAR RAI
ADVOCATE
CH NO.351 PATIALA HOUSE COURTS
COMPLEX NEW BUILDING
NEW DELHI-110001
MOB-8505898181
EMAIL-advranjan.rai@gmail.com

New Delhi
Dated: 22.05.2026

(1)

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH NEW DELHI
EA NO. 11 OF 2024 IN OA NO 94 OF 2022
WITH
EA NO. 12 OF 2024 IN OA NO 41 OF 2020

IN THE MATTER OF:

PUSHPENDRA KUMAR ...APPLICANT

VERSUS

NAGARPANCHAYAT, KADAURA & ORS ...RESPONDENTS

OBJECTIONS BY THE APPLICANT TO THE COMPLIANCE AFFIDAVIT OF RESPONDENTS NO 1(NAGAR PANCHAYAT, KADAURA) DATED 09.03.2026 WITH AFFIDAVIT.

MOST RESPECTFULLY SHOWETH:

1. That this Hon'ble Tribunal, by its solemn and reasoned order dated 15.12.2025, issued categorical directions to Respondent No. 1 to prepare and place on record a comprehensive action plan for each of the thirteen ponds in question. The order commanded disclosure of the proposed measures for rejuvenation, removal of encroachments, prevention of pollution, details of pond area as per revenue records, geo-coordinates, unique identification numbers, sources of funding, agencies responsible for execution, officers accountable for compliance, and the outer time limit within which such work was to be completed. The relevant direction reads thus:

"Hence, we direct respondent no.1 to file the action plan for each of the 13 ponds disclosing the proposed action for rejuvenation, removal of encroachment and protection of the pond, details of the area of the pond as per the revenue record, their geo-coordinates, assigning unique identification to each pond, source of fund for completing the work and agency responsible for carrying out the work along with officers accountable to ensure that work

is completed within the time-bound period. The said action plan will disclose the outer time limit to complete the work. This action plan along with the fresh status report be filed by respondent no.1 at least one week before the next date of hearing."

2. **That Respondent No. 1 has filed a compliance affidavit dated 09.03.2026 which, upon examination against ground realities, appears less a document of compliance and more a ritual of bureaucratic self-exoneration**. The affidavit is an exercise in official verbosity without corresponding field action; a cosmetic narration intended to create an illusion of compliance while the ponds continue to perish under encroachment, sewage discharge, and administrative indifference. Courts are not temples for ceremonial affidavits. Judicial directions are not meant to be embalmed in files while public water bodies die unattended.
3. **That the Applicant, acting not for private gain but in discharge of constitutional duty towards environmental protection and preservation of common resources, places before this Hon'ble Tribunal contemporaneous GPS-tagged photographs dated 21.05.2026 annexed as Annexures A-1 to A-12**. These visual records are eloquent witnesses to the continuing degradation of the ponds and expose the alarming divergence between the affidavit filed and the realities prevailing on site.

<u>PRELIMINARY OBJECTIONS</u>

4. That the so-called action plan annexed with the compliance affidavit is dated 17.02.2026, and more than three months have elapsed thereafter without any meaningful action having been undertaken by Respondent No. 1 either to remove encroachments or to stop the inflow of untreated sewage into the ponds. A plan without execution is a bureaucratic lullaby sung to the court while ecology is buried under concrete and waste.
5. That the GPS photographs and videos dated 21.05.2026 unequivocally disclose **continuing encroachments, illegal constructions, sewage discharge, and ecological destruction affecting all thirteen ponds. These**

acts are in direct violation of the law declared by the Hon'ble Supreme Court in Mantri Techzone Pvt. Ltd. vs. Forward Foundation & Ors. AIR Online 2019 SC 495, wherein the Court recognised lakes, ponds, water bodies, and their buffer zones as ecological assets requiring strict protection from encroachment and degradation. The compliance affidavit, therefore, stands contradicted by unimpeachable visual evidence.

6. That this Hon'ble Tribunal specifically directed Respondent No. 1 to disclose the outer time limit for completion of work concerning each pond. Yet the compliance affidavit dated 09.03.2026 conspicuously omits any such timeline. **An action plan without a time frame is not a plan in the eyes of law but merely a bureaucratic device to postpone accountability indefinitely**.

7. That this Hon'ble **Tribunal also directed assignment of unique identification numbers to each pond so as to ensure transparency, monitoring, and accountability. However, no such unique identification has been assigned till date, nor disclosed in the compliance affidavit.** Such omission reveals casual disregard towards judicial directions and demonstrates absence of any serious institutional intent to restore the ponds.

8. That despite repeated directions from this Hon'ble Tribunal, Respondent No. 1 has failed to undertake even elementary remedial measures to remove encroachments or prevent untreated sewage from entering the ponds. The GPS-tagged visuals annexed with the present objections reveal c**ontinuing ecological degradation in Sadar Pond (Gata No. 586), Dhobipura Pond (Gata No. 292/2), Jagnaha Pond (Gata No. 266), Bahari Pond (Gata No. 946), pond at gata no 22** and other ponds. The constitutional guarantee under Article 21 includes the right to a wholesome environment, and public authorities entrusted with environmental duties cannot become passive spectators to environmental destruction. The Hon'ble Supreme Court in M.C. Mehta vs. Kamal Nath AIR Online 1996 SC 711 recognised the Public Trust

Doctrine and held that natural resources are held by the State in trusteeship for the people and future generations.

PARA-WISE OBJECTIONS

9. That the action plan concerning **Udai Pond (Gata No. 112**) is wholly illusory and detached from ground reality. **Massive concrete encroachments have occupied the catchment area of the pond, impairing its ecological function and natural recharge capacity**. Yet Respondent No. 1 has misleadingly declared the pond "encroachment free and clean." Such official declarations cannot erase visible illegality. The true latest GPS photographs dated 21.05.2026 stand as irrefutable proof expose the continuing encroachment and falsify the affidavit filed before this Hon'ble Tribunal is annexed hereto and marked as **Annexure A-1.**

10. That the action plan relating to **Sadar Pond (Gata No. 586)** suffers from deliberate suppression of material facts. **The pond's water spread and catchment area stand heavily encroached, while untreated sewage is continuously discharged into the pond**. The Hon'ble Supreme Court in Hinch Lal Tiwari vs. Kamala Devi (2001) 6 SCC 496 and **Hon'ble Supreme Court dated 05.03.2019 passed in Civil Appeal No. 5016 of 2016 in the matter of Mantri Techzone Pvt. Ltd. vs. Forward Foundation & Ors** held that ponds and public water bodies cannot be permitted to vanish under encroachments and that State authorities are duty-bound to restore such resources. The true latest GPS photographs dated 21.05.2026 depicting heavy encroachment and violation of the order of the Hon'ble Supreme Court dated 05.03.2019 passed in Civil Appeal No. 5016 of 2016 in the matter of Mantri Techzone Pvt. Ltd. vs. Forward Foundation & Ors.is annexed hereto and marked as **Annexure A-2**.

11. That the **RTI response dated 11.10.2022 received from National Remote Sensing Centre (ISRO) reveals that the water spread area of Sadar Pond has shrunk to approximately 0.93 hectares, whereas the Khatauni records the pond area as 2.67 hectares.** Such drastic reduction is not a

natural phenomenon but the consequence of systematic encroachment and administrative neglect. The RTI response from NRSC-ISRO dated 11/10/2022 and certified copy of Khatauni is annexed hereto and marked **as Annexure A-3**.

12. That the subsequent RTI reply dated 09.12.2023 issued by NRSC-ISRO enabled satellite-based measurement of the pond, **whereupon the water spread area of Sadar Pond was found to be approximately 0.2 hectares against the recorded area of 2.67 hectares in May 2026**. The vanishing geometry of the pond is itself evidence of encroachment.
13. That the enormous disparity between the original area of Sadar Pond and its surviving water spread conclusively establishes continuing encroachment. Yet Respondent authorities have chosen inertia over enforcement. Administrative silence in the face of environmental destruction becomes complicity.

14. That in action plan mentioned **in Para C** of compliance affidavit dated 09.03.2026 for **Jagnaha Talab (Gata no 266)** is also purposeless because **respondent no 1 concealed the truth that there is heavy encroachment on Water Spread Area and catchment area of Jagnaha Talab (Gata no 266) in form of concrete boundrywall and concrete structures. Balcony of illegal concrete structures over the Jagnaha pond is violation of the order of the Hon'ble Supreme Court dated 05.03.2019 passed in Civil Appeal No. 5016 of 2016 in the matter of Mantri Techzone Pvt. Ltd. vs. Forward Foundation & Ors.** there is discharge of untreated sewage into the pond but Respondent no 1 deceptively declared it as encroachment free and clean. The true latest GPS photographs dated 21.05.2026 depicting heavy encroachment on Jagnaha Talab (Gata no 266) in violation of the order of the Hon'ble Supreme Court dated 05.03.2019 passed in Civil Appeal No. 5016 of 2016 in the matter of Mantri Techzone Pvt. Ltd. vs. Forward Foundation & Ors.is annexed hereto and marked as **Annexure A-4**.
15. That in action plan mentioned **in Para D** of compliance affidavit dated 09.03.2026 for **Pond near graveyard (Gata no 311)** is also objectless because **respondent no 1 concealed the truth that Pond near graveyard (Gata no**

311) has been taken inside the premises of cemetery by constructing boundrywall of graveyard thereby blocking the channels to recharge the pond and also blocking the accessibility of common people to the pond. there is heavy encroachment on Pond near graveyard (Gata no 311) and it is very difficult to view the pond because the pond has taken inside the 10 feet heavy boundrywall of **graveyard which is violation of the order of the Hon'ble Supreme Court dated 05.03.2019 passed in Civil Appeal No. 5016 of 2016 in the matter of Mantri Techzone Pvt. Ltd. vs. Forward Foundation & Ors.** The true latest GPS photographs dated 21.05.2026 depicting heavy encroachment on **Pond near graveyard (Gata no 311** is annexed hereto and marked as **Annexure A-5**.

16. That the action plan mentioned **in Para E and Para F** of compliance affidavit dated 09.03.2026 for two adjacent **Ponds at Gata no 657 & 659 near Vaishnav Mata Mandir ke pass** is also objectless because **respondent no 1 concealed the truth that big drainages carrying untreated sewage are being discharged into the Ponds at Gata no 657 & 659 (near Vaishnav Mata Mandir ke pass). there is heavy encroachment on Water Spread Area and catchment area of Ponds at Gata no 657 & 659 in form of concrete boundrywall and concrete structures which is also violation of the order of the Hon'ble Supreme Court dated 05.03.2019 passed in Civil Appeal No. 5016 of 2016 in the matter of Mantri Techzone Pvt. Ltd. vs. Forward Foundation & Ors.** The true latest GPS photographs dated 21.05.2026 depicting heavy encroachment on **Ponds at Gata no 657 & 659 and discharge of untreated drainages into the pond** is annexed hereto and marked as **Annexure A-6**.

17. That in action plan mentioned **in Para G** of compliance affidavit dated 09.03.2026 for **Bahari Talab (Gata no 946)** is also futile because **respondent no 1 concealed the truth that there is heavy encroachment on Water Spread Area and catchment area of Bahari Talab (Gata no 946) in form of concrete boundrywall and concrete structures. Buildings standing inside the water of Bahari pond reveals violation of the order of the Hon'ble Supreme Court dated 05.03.2019 passed in Civil Appeal No. 5016 of 2016 in the matter of Mantri Techzone Pvt. Ltd. vs. Forward Foundation &**

Ors. The true latest **GPS photographs dated 21.05.2026 depicting heavy encroachment on Water Spread Area and catchment area Bahari Talab (Gata no 946)** in violation of the order of the Hon'ble Supreme Court dated 05.03.2019 passed in Civil Appeal No. 5016 of 2016 in the matter of Mantri Techzone Pvt. Ltd. vs. Forward Foundation & Ors. is annexed hereto and marked as **Annexure A-7**.

18. That the action plan mentioned **in Para H** of compliance affidavit dated 09.03.2026 for **Nagin Shakti Pond (Gata no 430/994)** is also futile and full of false facts **because UPPCB report dated 10.03.2026 declared Nagin Shakti Pond (Gata no 430/994) is completely dried**. The pond is completely encroached which is also **violation of the order of the Hon'ble Supreme Court dated 05.03.2019 passed in Civil Appeal No. 5016 of 2016 in the matter of Mantri Techzone Pvt. Ltd. vs. Forward Foundation & Ors**. ***The photographs of Nagin Shakti Pond (Gata no 430/994) is not available because the pond has taken inside the premises of a Guest house with the consent of Nagar Panchayat, Kadaura***.

19. That the action plan mentioned **in Para I @Page no 22** of compliance affidavit dated 09.03.2026 for **Seer Pond (Gata no 585/2(22))** is also objectless and full of false facts **because UPPCB report dated 10.03.2026 declared Seer Pond (Gata no 585/2(22)) is completely dried**. It is pertinent to mention here this pond has been encroached by Nagar Panchayat,Kadaura (Respondent no 1) itself by building more than 20 commercial shops over it. This is clear **violation of the order of the Hon'ble Supreme Court dated 05.03.2019 passed in Civil Appeal No. 5016 of 2016 in the matter of Mantri Techzone Pvt. Ltd. vs. Forward Foundation & Ors**. The true latest **GPS photographs dated 21.05.2026 depicting commercial shops built on buffer zone of Seer Pond (Gata no 585/2(22)) by Nagar Panchayat, Kadaura (Respondent no 1)** is annexed hereto and marked as **Annexure A-8**.

20. That the action plan mentioned **in Para I @Page no 25** of compliance affidavit dated 09.03.2026 for **Dhobipura Pond (Gata no 292/2)** is also objectless and full of false facts **because respondent no 1 concealed the truth that there is heavy encroachment on Water Spread Area and catchment area of**

Dhobipura Pond (Gata no 292/2) in form of concrete structures. Drainages carrying untreated sewage of illegal occupants residing on catchment area of pond are being discharged into the Pond without any treatment. Theses illegal ocuupants also throw their domestic waste/garbage into the pond to pave it for further encroachment. This is clear **violation of the order of the Hon'ble Supreme Court dated 05.03.2019 passed in Civil Appeal No. 5016 of 2016 in the matter of Mantri Techzone Pvt. Ltd. vs. Forward Foundation & Ors.** The true latest **GPS photographs dated 21.05.2026 depicting encroachment**, heaps of garbage on pond are annexed hereto and marked as **Annexure A-9**.

21. That the action plan mentioned **in Para J** of compliance affidavit dated 09.03.2026 for **Bamhori Pond (Gata no 60)** is also purposeless and full of false facts **because respondent no 1 concealed the truth that there is heavy encroachment on water spread area and catchment area of Bamhori Pond (Gata no 60) in form of concrete structures. Drainages carrying untreated sewage of illegal occupants residing on catchment area of pond are being discharged into the Pond without any treatment. Theses illegal ocuupants also throw their domestic waste/garbage into the pond to pave it for further encroachment.** This is clear **violation of the order of the Hon'ble Supreme Court dated 05.03.2019 passed in Civil Appeal No. 5016 of 2016 in the matter of Mantri Techzone Pvt. Ltd. vs. Forward Foundation & Ors.** The true latest **GPS photographs dated 21.05.2026 depicting encroachment** , heaps of garbage,discharge of sewage on pond is annexed hereto and marked as **Annexure A-10**.

22. That the action plan mentioned **in Para K** of compliance affidavit dated 09.03.2026 for **Bamhori Pond (Gata no 61)** is also purposeless and full of false facts **because <u>UPPCB report dated 10.03.2026 declared Bamhori Pond (Gata no 61) is completely Encroached.</u> There is no significance of action plan for a pond which is completely encroached and no action taken by respondent no 1 to remove the encroachment in last 2 years.**

23. That the action plan mentioned **in Para L** of compliance affidavit dated 09.03.2026 for **Kherapti Pond (Gata no 566)** is also purposeless and full of false facts **because <u>UPPCB report dated 10.03.2026 declared Bamhori</u>**

<u>Pond (Gata no 61) is completely Encroached</u>. Unfortunately, in place of pond a small drainage of untreated sewage is flowing. The area of pond in revenue record is 0.611 hectares i.e. 2.47 acre but respondent no 1 made false statement that there are only 12 encroachments. There are more than 50 encroachments on 2.47 acre on the pond. But respondent no 1 wants to save the illegal occupants not the pond. The entire pond along with catchment area is completely encroached which is also clear violation of the order of the Hon'ble Supreme Court dated 05.03.2019 passed in Civil Appeal No. 5016 of 2016 in the matter of Mantri Techzone Pvt. Ltd. vs. Forward Foundation & Ors.

24. In para 8 of the order of this tribunal dated 16.05.2025 is reproduced below as...

"8. ***The District Magistrate, Jalaun appearing virtually had stated that the expeditious steps will now be taken for recovery of the environmental compensation of Rs. 1,82,88,200/-,*** *which is the amount mentioned in the communication dated 28.01.2025. The District Magistrate, Jalaun, is also directed to disclose the steps that are taken for the expeditious removal of encroachment from ponds. Learned Counsel for the UPPCB has clarified that this is the amount of EC earlier imposed, which is still pending for recovery."*

25. Respondent No. 3 (DM,Jalaun) has issued **recovery certificate on 20.06.2025 to recover the earlier assessed sum of ₹1,82,88,200 from Respondent No. 1 but not recovered in last one year which has made Respondent No 1 (Nagar Panchayat,Kadaura) more fearless and autocratic to exploit the water bodies** of town in form of further encroachment, discharge of sewage and reduction in water spread area of the ponds. The only relevant page of order dated 16.05.2025 and copy of RC dated **20.06.2025** is annexed hereto and marked as **Annexure A-11**.

26. **That to save the encroachments and permanent structures built on buffer zone of ponds, post the directions of hon'ble tribunal dated 15.12.2026 Respondent No 1 (Nagar Panchayat, Kadaura) is developing a new buffer zone by paving up and reducing existing water spread area of the ponds.**

(10)

27. The true copy of **Media Reports published** regarding pitiable conditions of water bodies of town is annexed hereto and marked as **Annexure A-12.**

PRAYER

In the circumstances narrated above, it is prayed that this Hon'ble Tribunal may be pleased to:

1. Reject and dismiss the compliance affidavit of Respondent No. 1 (Nagar Panchayat,Kadaura) dated 09.03.2026 as false, misleading, and contemptuous of the Tribunal's orders and/or;

2. **Direct the Survey of India/NRSC-ISRO to carry out an independent mapping of all 13 ponds of Kadaura with full disclosure of encroachments on water spread area and buffer zone of ponds** and/or;

3. Direct the **UPPCB to impose environmental compensation on respondent no 1 for continuously violating the environmental norms and discharge of untreated sewage into the pond** and/or;

4. **Direct Respondent No. 3 (DM,Jalaun) to recover without delay the earlier assessed sum of ₹1,82,88,200, for which the RC was issued in 20.06.2025 but not recovered in last one year** from Respondent No. 1;

5. Keep EA No. 11/2024 and EA No. 12/2024 pending till actual and verifiable compliance of the order dated 11.10.2022;

6. Pass such further directions as may be necessary to vindicate environmental justice, protect common property resources, and uphold the majesty of law.

Pushpendra

APPLICANT

THROUGH

Ranjan K. Rai

RANJAN KUMAR RAI
ADVOCATE
B-7 THRID FLOOR SECTOR-8
DWARKA NEW DELHI-110077
MOB-8505898181
EMAIL-advranjan.rai@gmail.com

New Delhi

Dated: 22.05.2026

INDIA NON JUDICIAL

Government of Uttar Pradesh

e-Stamp

IN-UP76085017850467Y

Certificate No.	:	IN-UP76085017850467Y
Certificate Issued Date	:	21-May-2026 02:41 PM
Account Reference	:	NEWIMPACC (SV)/ up14463804/ HAMIRPUR SADAR/ UP-HMP
Unique Doc. Reference	:	SUBIN-UPUP1446380446958343219137Y
Purchased by	:	Pushpendra Kumar So Sh R B Dwivedi
Description of Document	:	Article 4 Affidavit
Property Description	:	Not Applicable
Consideration Price (Rs.)	:	
First Party	:	Pushpendra Kumar So Sh R B Dwivedi
Second Party	:	Not Applicable
Stamp Duty Paid By	:	Pushpendra Kumar So Sh R B Dwivedi
Stamp Duty Amount(Rs.)	:	10 (Ten only)

NOTARIAL NOTARIAL

Please write or type below this line

BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH NEW DELHI

EA NO. 11 OF 2024 IN OA NO 94 OF 2022

WITH

EA NO. 12 OF 2024 IN OA NO 41 OF 2020

IN THE MATTER OF:

PUSHPENDRA KUMAR ...APPLICANT

VERSUS

NAGARPANCHAYAT, KADAURA & ORS ...RESPONDENT

Notary

Notary

AFFIDAVIT

I, Pushpendra Kumar, S/o Sh. R. B. Dwivedi, Ages-36, R/o Kadaura, District-Jalaun, UP 285203, presently at Hamirpur the applicant above named do hereby solemnly affirm and state as under: -

1. That I am the applicant in the abovementioned matter, as such, am conversant with the facts and circumstances of the case and competent to swear this affidavit.

2. That I have gone through the contents of the accompanying objections and say that the same are true and correct and has been drafted under my instructions. The contents thereof may kindly be read as a part hereof and are not being repeated herein for the sake of brevity.

DEPONENT

VERIFICATION:

Verified At Hamirpur on this 21st day of May 2026 that the contents of paras 1 and 2 of my above affidavit are true and correct to my knowledge, no part of it is false and nothing material has been concealed there from.

DEPONENT

NOTARY

Pushpendra

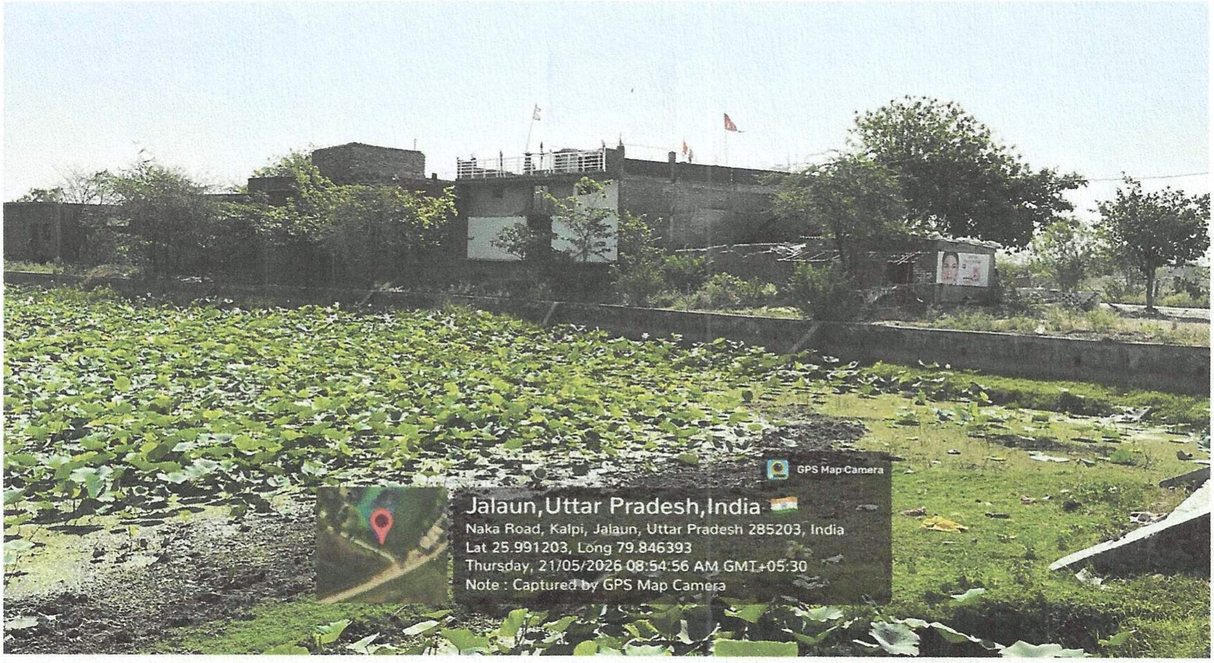
21/5/2026

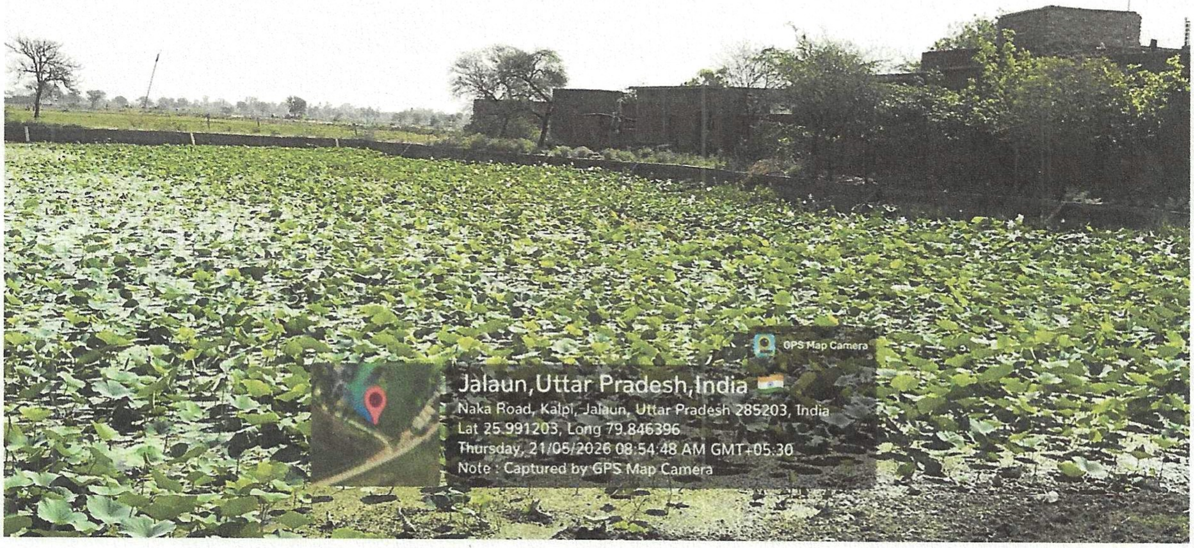
Annexure (A-1)

(13)

Concrete encroachment on catchment/buffer area of Udai Tall (Gata No. 112)

21.05.2026



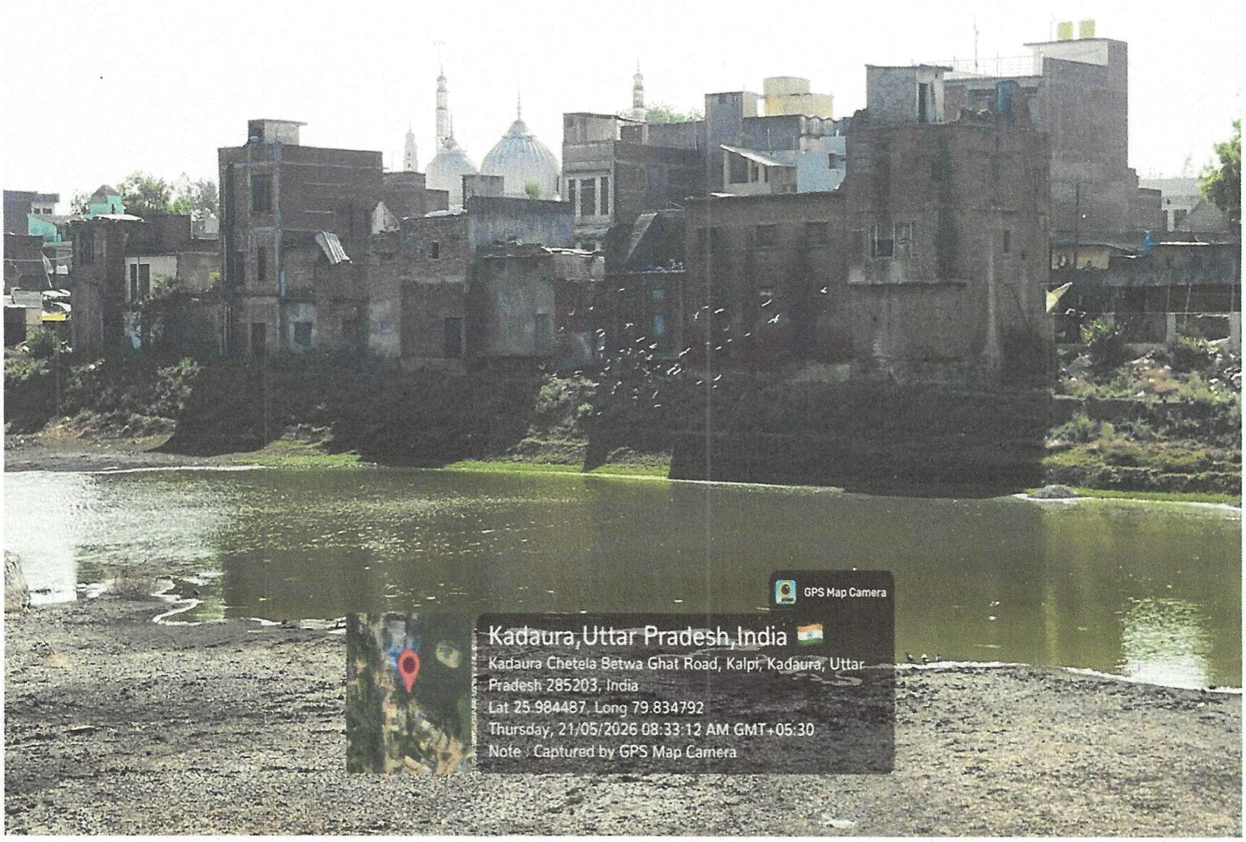


Heavy Encroachment on Water Spread Area & on Buffer Zone of Sadar Pond (586)

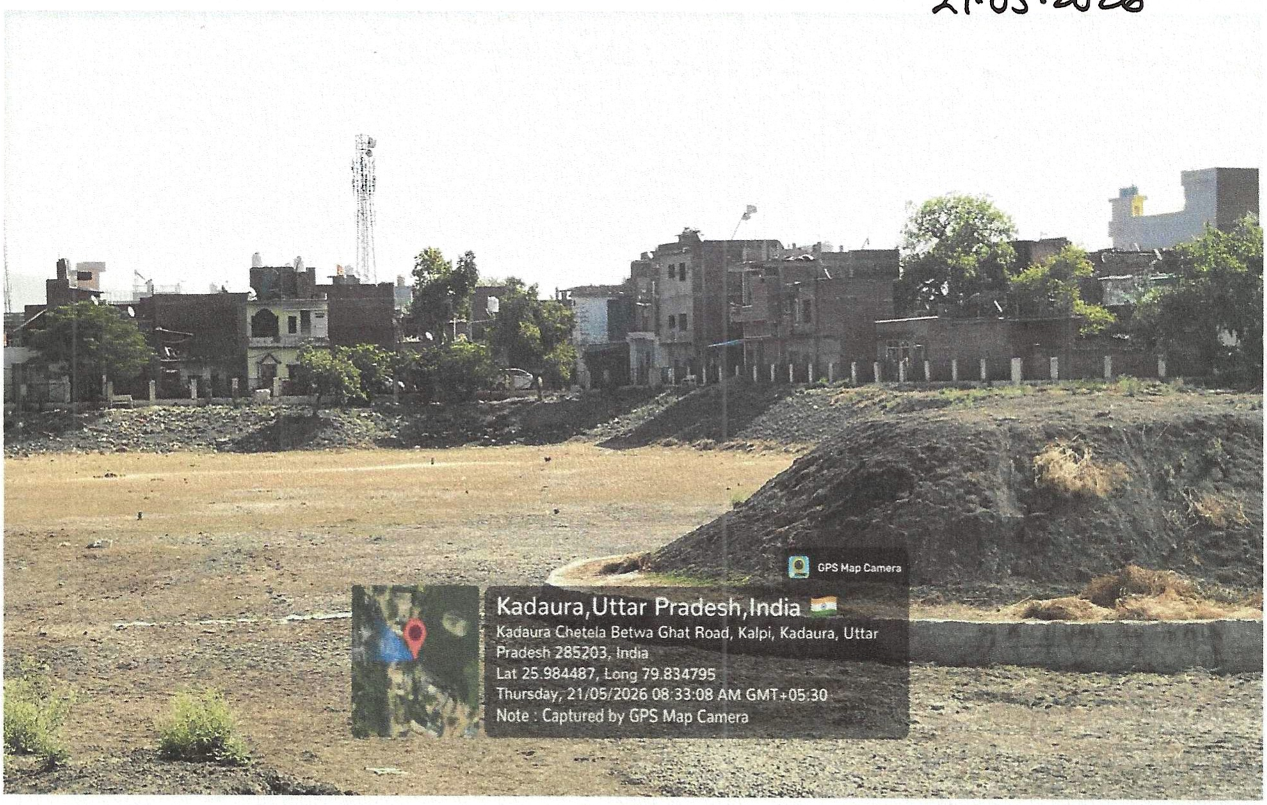
Annexure (A-2)

(14)

21.05.2026



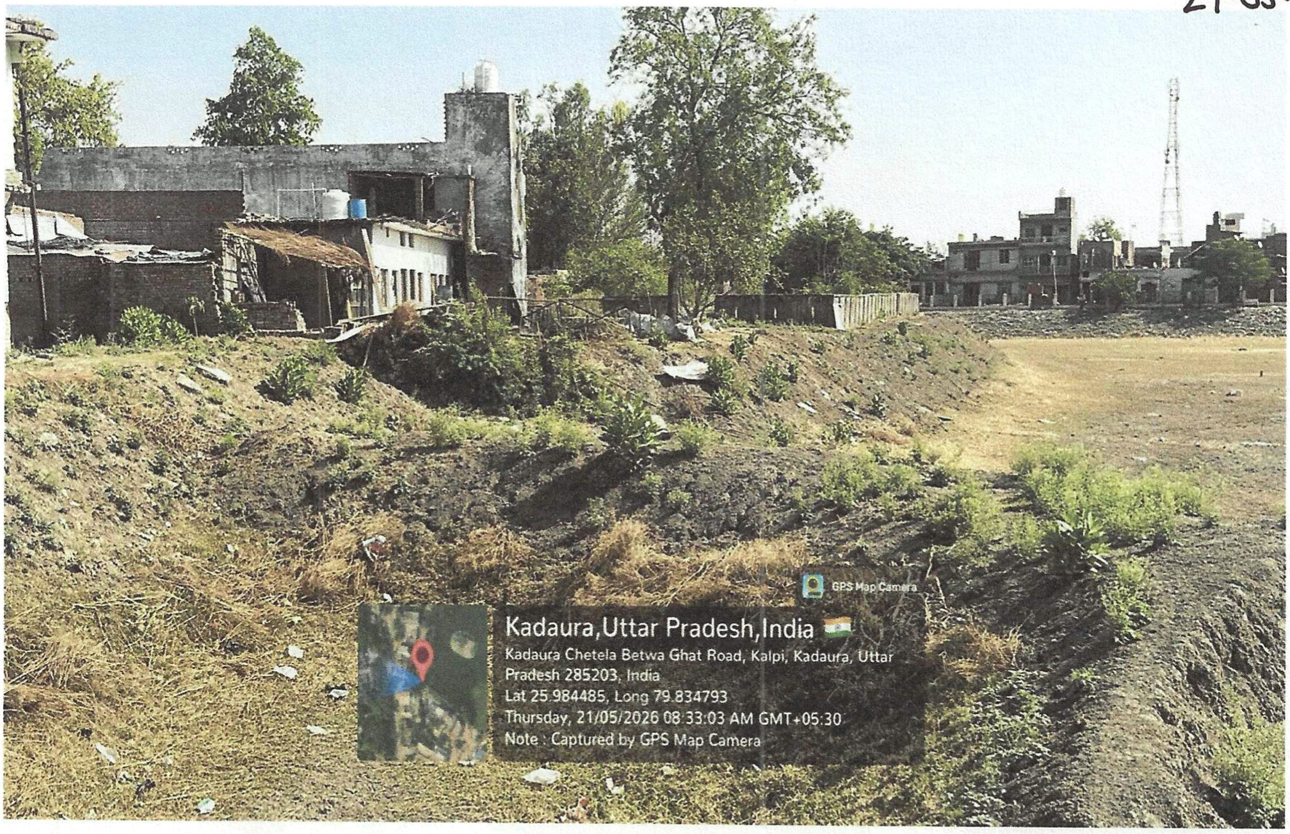
21.05.2026



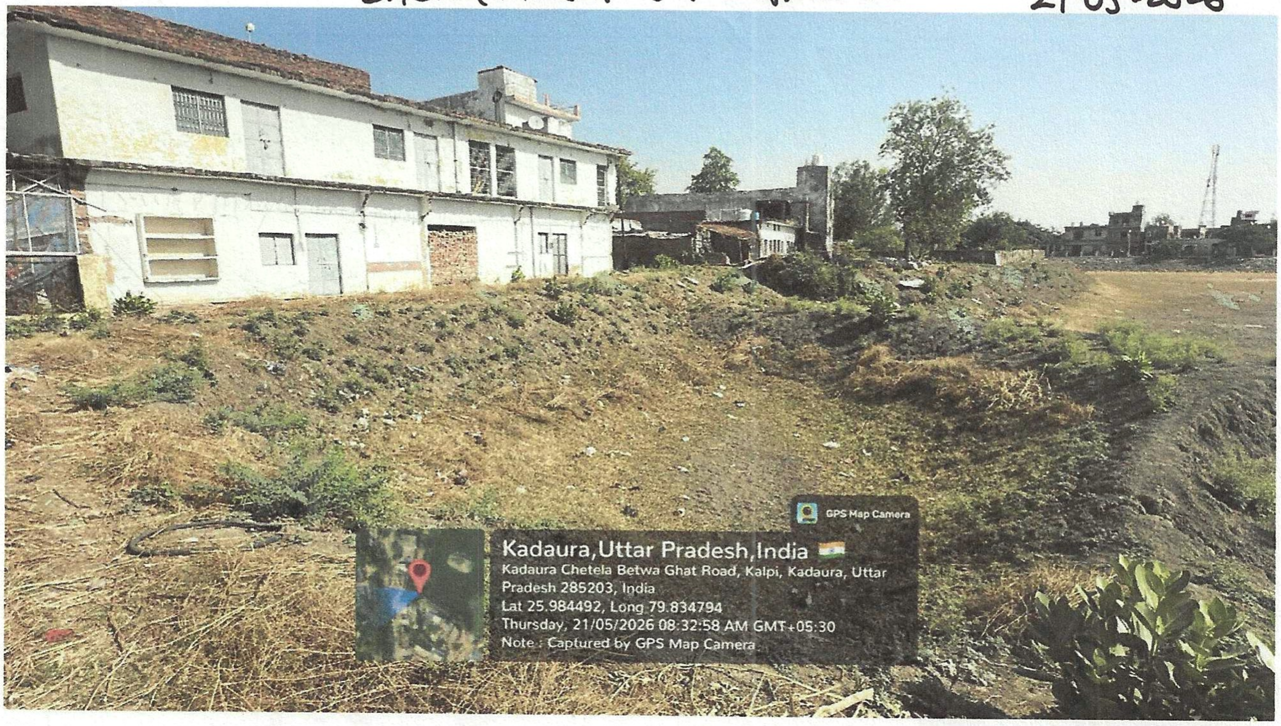
Sadar Pond (586) **189** (15)

Reduction in water spread Area to develop new buffer zone.

21.05.2026



Encroachment on buffer zone. 21.05.2026



R.T.I. received from NRSC, Annexure - A-3 (16)
Water spread Area of Sadar Pond = 0.93 ha
In Khatauni area of Pond = 2.67 ha.

National Remote Sensing Centre
RS Applications Area
Water Resources Group

30 Sep, 2022

From :

P. V. Raju
Group Director, Water Resources
RSAA

To :

Sri S Narasimha Rao
CPIO, NRSC

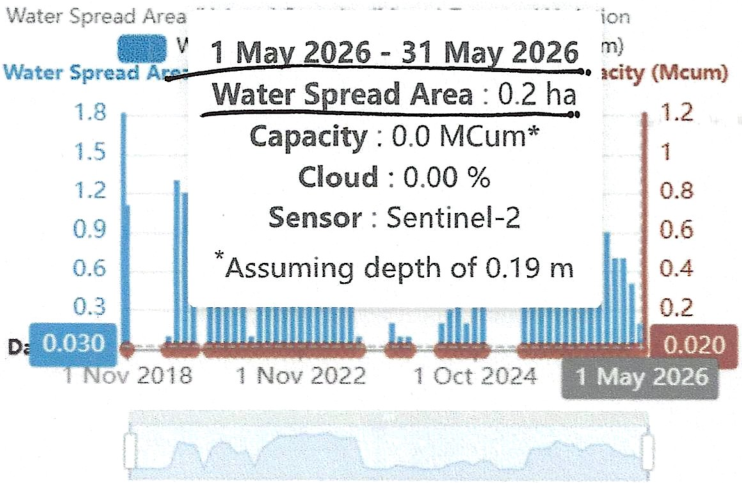
Sub: Information under RT Act 2005
Ref: No. CPIO:NRSC:RTI:2022:356 Dt.19 Sep, 2022

Please find below the response to the information requested through online RTI application dt. 18.9.2022 filed by Shri. Pavan Dwvedi.

Information Sought	Information Provided by NRSC/ISRO
• Please provide details of Water Spread Area of water body of ID 799241762679504014 of district Jalaun, UP as calculated/measured in month of August 2022 & September 2022 by water body Information System (WBIS) developed by NRSC/ISRO	• Water Spread Area of water body of ID 799241762679504014 of district Jalaun, UP as calculated/measured in month of August 2022 is 1.26 ha under WBIS • Water Spread Area of water body of ID 799241762679504014 of district Jalaun, UP as calculated/measured in month of September 2022 is 0.93 ha under WBIS

30/09/2022
(P. V. Raju)

Received on 07/10/2022
at 1725 hrs.
07/10/2022



Water Spread area of Sadar Pond (586) as per WBIS, ISRO = 0.2 ha (May 2026)

Display **All Years** data in **Monthly** mode for **Every** sensor

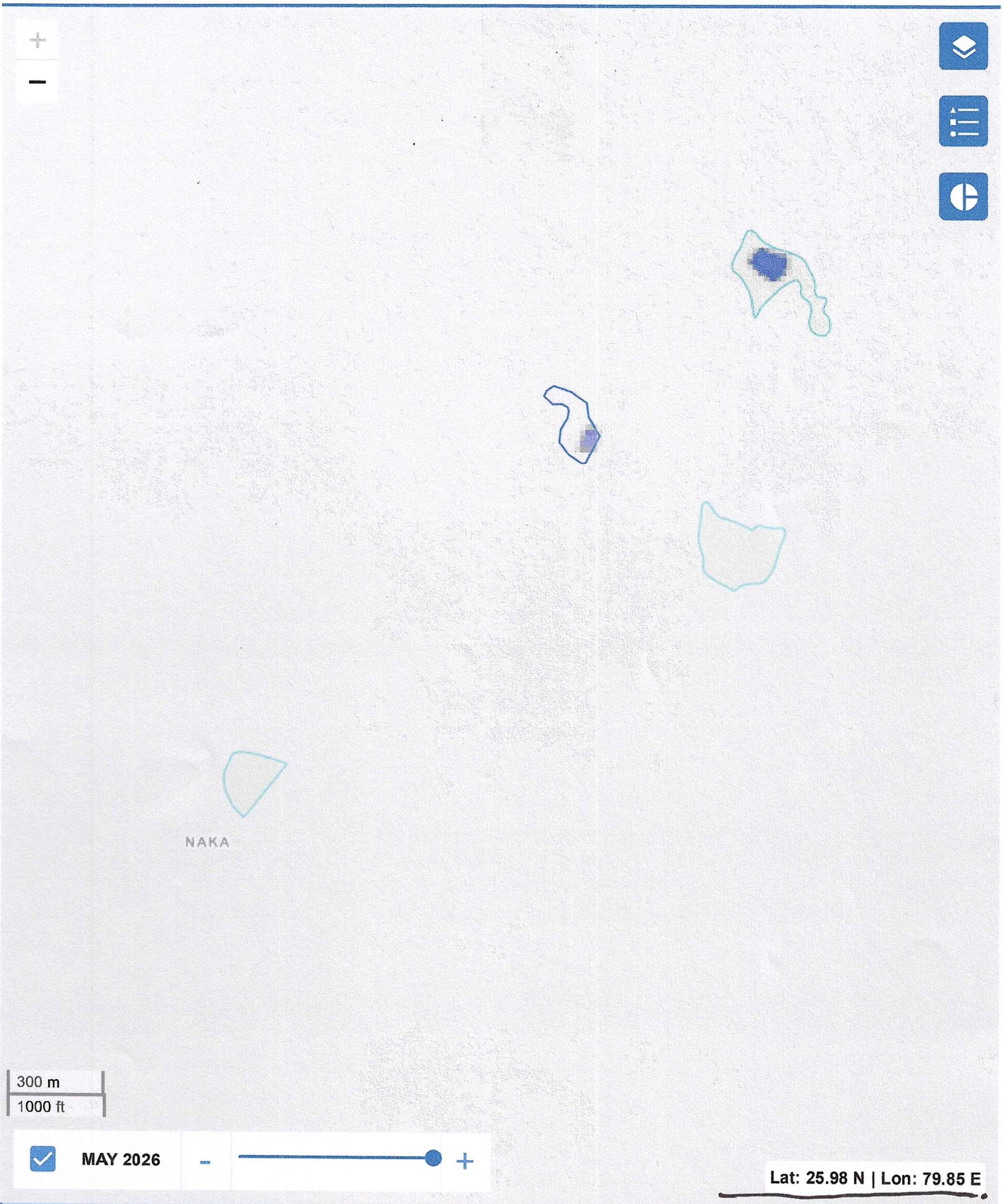
Details of Selected Water Body

River Basin	Ganga
River Sub Basin	Yamuna Lower
State(s)	UTTAR PRADESH
District(s)	Jalaun
Name	--Name Not Available--
Water Body ID	799241762679504014
Water Body Code	795006255906

Disclaimer
National Remote Sensing Centre, ISRO.

WBIS

nrsc

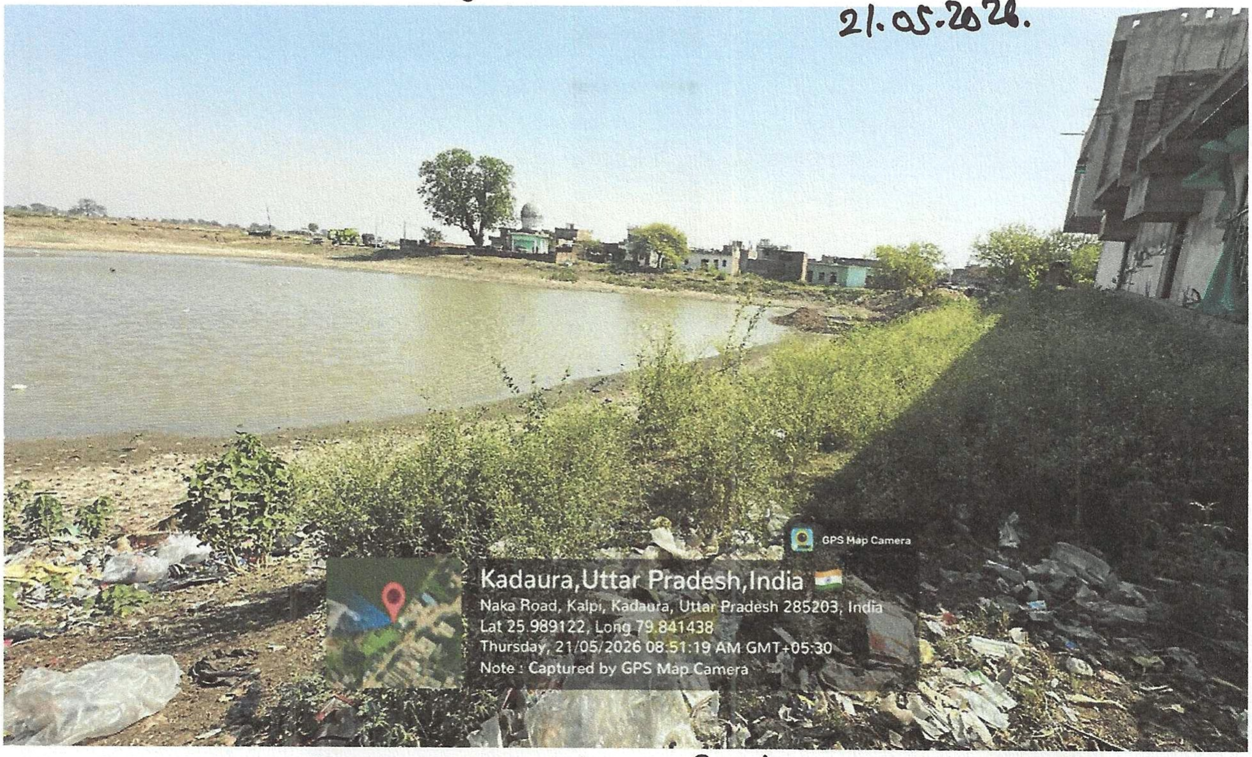


Water Spread Area Dynamics

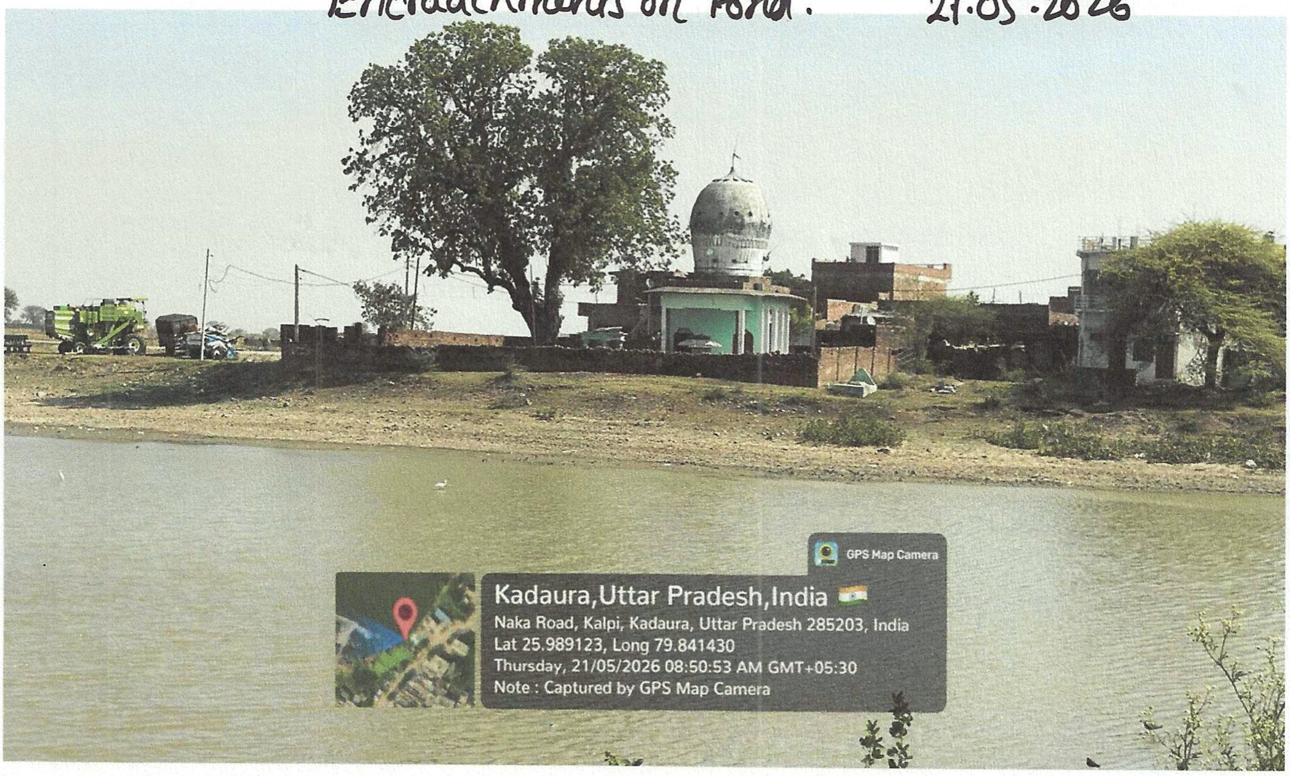
--Name Not Available--

Permanent structures on buffer zone of JAGNAHA POND (266). Annexure- A-4 (19)

21.05.2026.

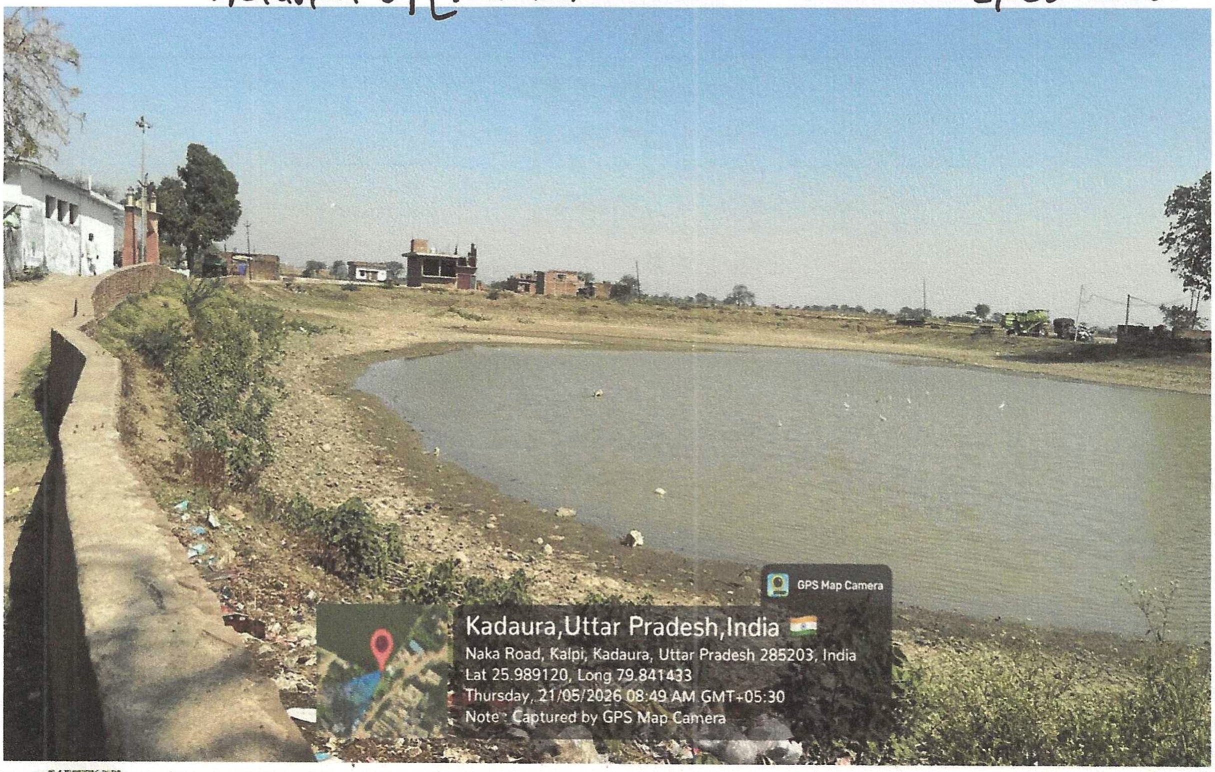


Encroachments on Pond. 21.05.2026

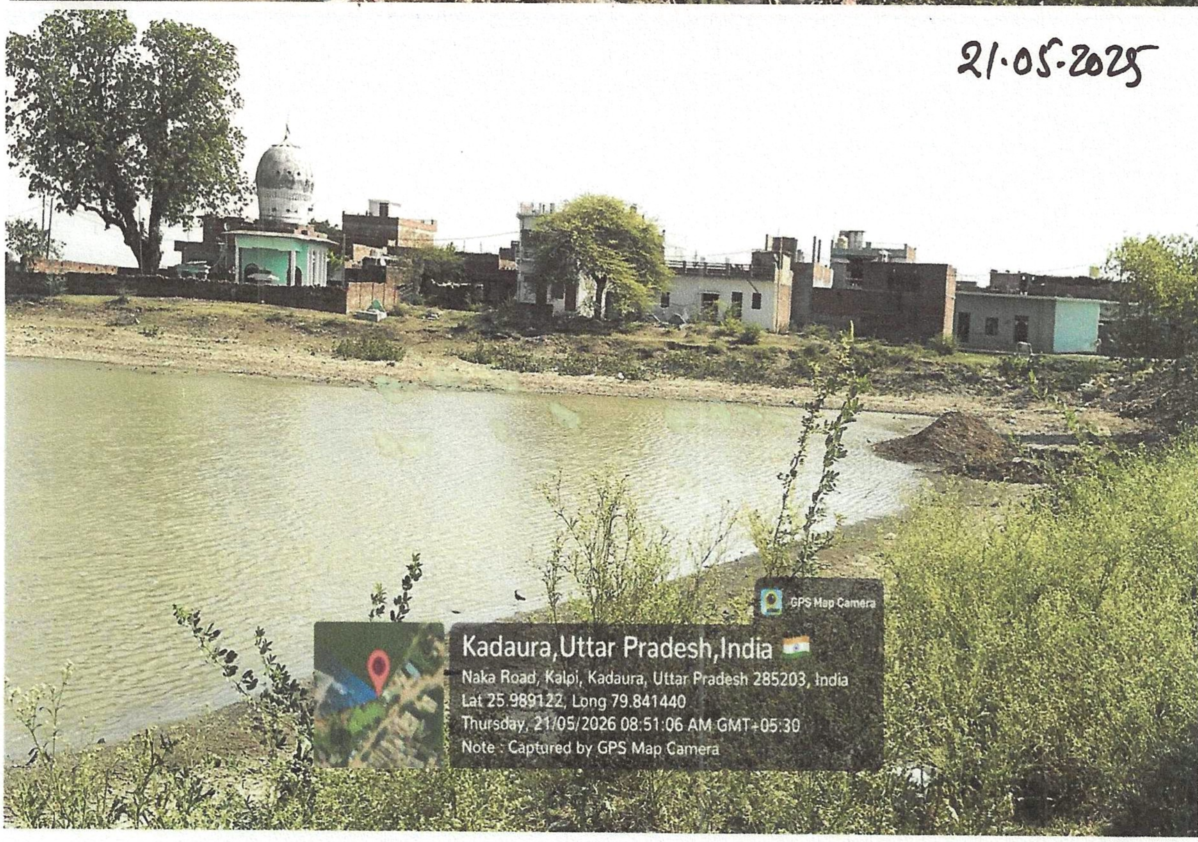


JAGNAHA POND (266)
violation of [Manhitch zone vs forward.] 21.05.2026.

(20)



21.05.2025



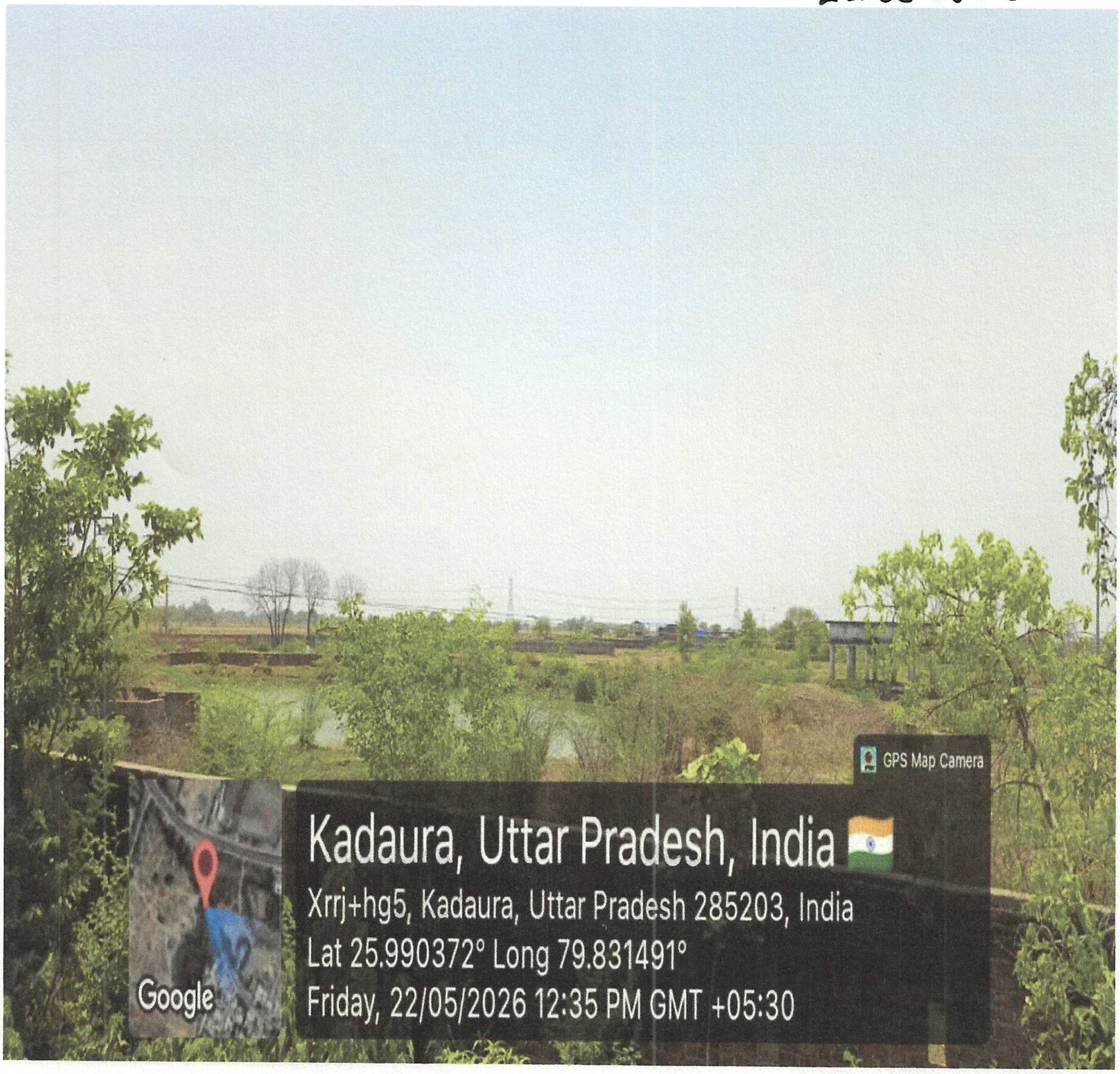
Annexure-(A-5)

(21)

Pond No. 311 (NEAR CEMETRY)

15 feet boundrywall around the pond.

22.05.2026.



Pond has been taken inside the primises of Cemetry. (NO ACCESS TO PUBLIC)

Pond No (657) & Pond (659)

Annexure- A-6

22

90% Encroached, Drainage flowing in place of Ponds.

21.05.2026.

BAHARI TALAB (946) 197

Annexure (A-7)

(23)

Encroachment on buffer zone

21.05.2026.

Reduction in water spread area to make a new concrete bufferzone & road.

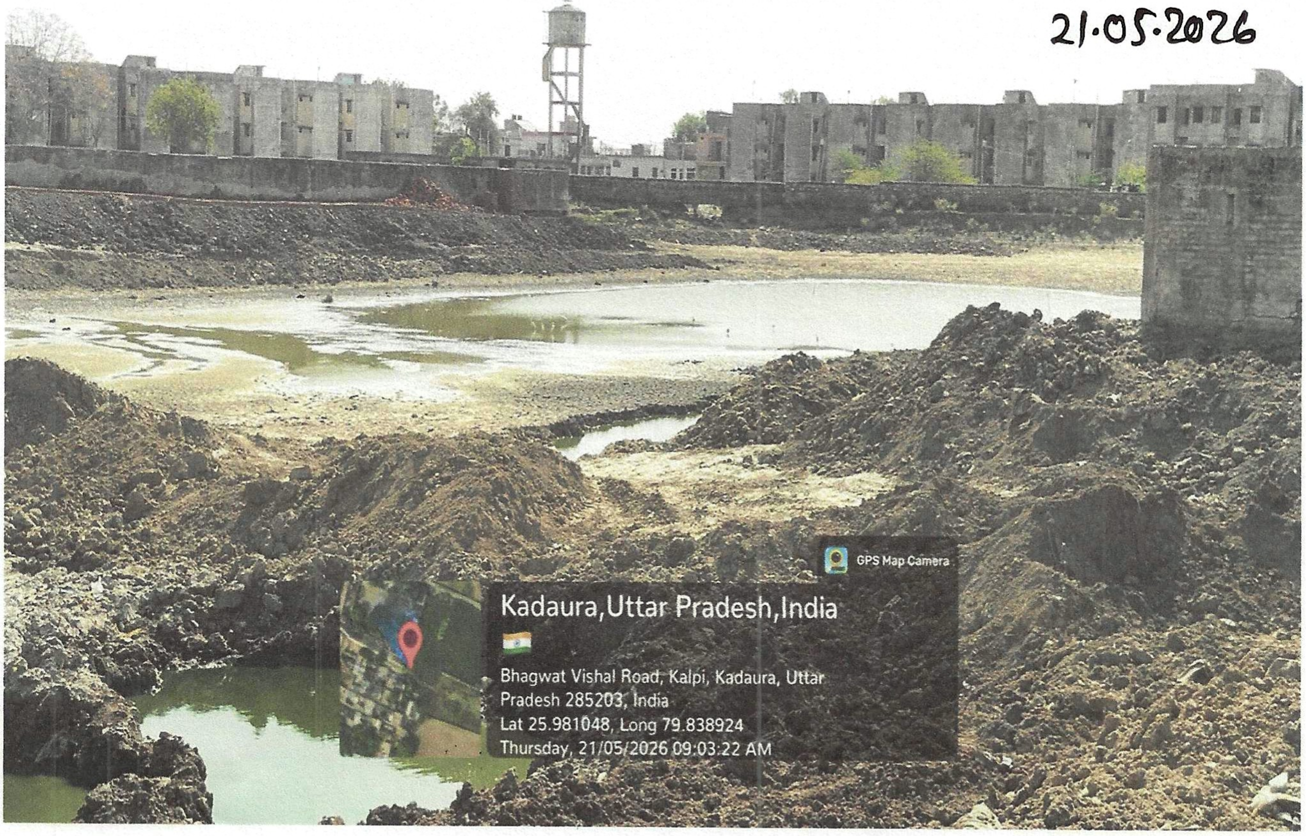
21.05.2026.

(29)

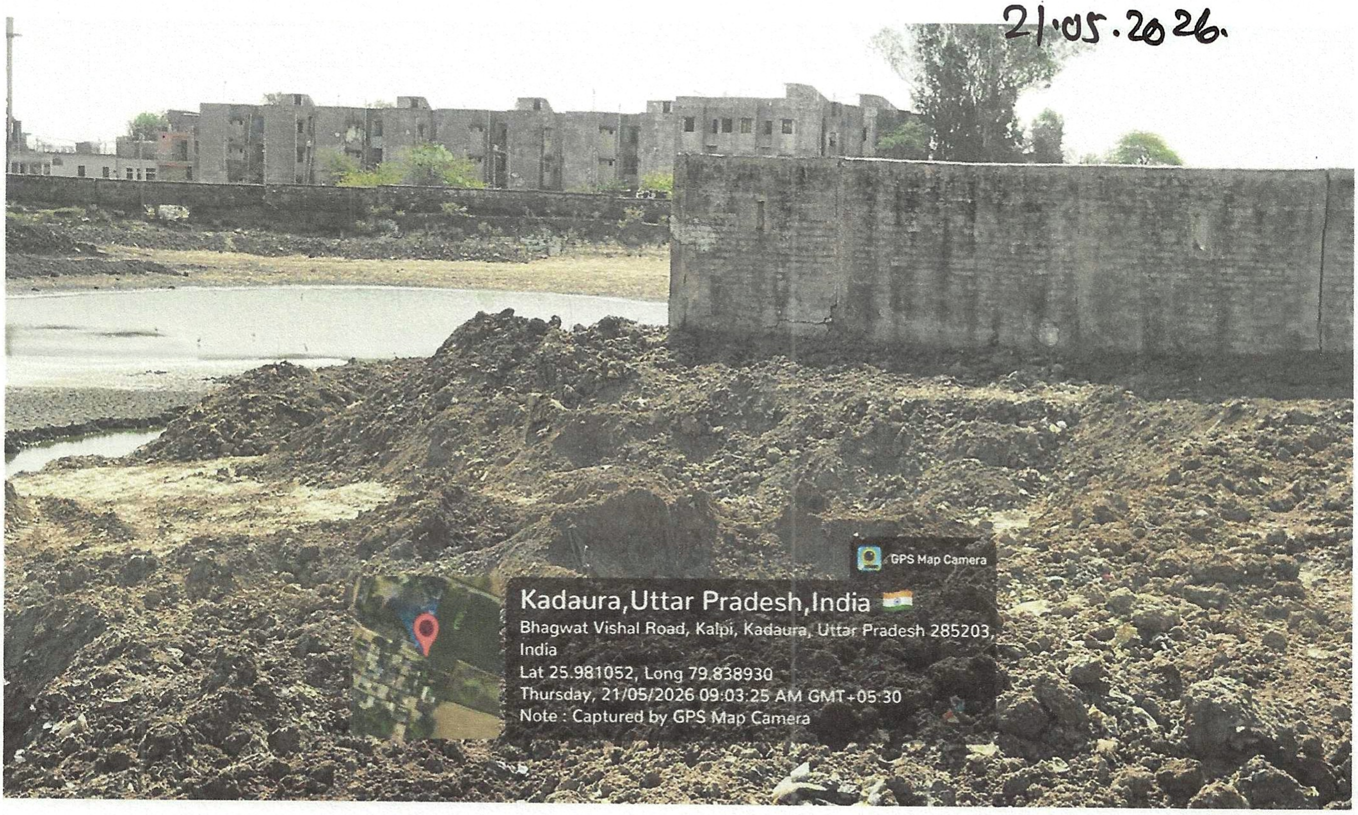
BAHARI TALAB (946)

Encroachments not removed.

21.05.2026



21.05.2026.



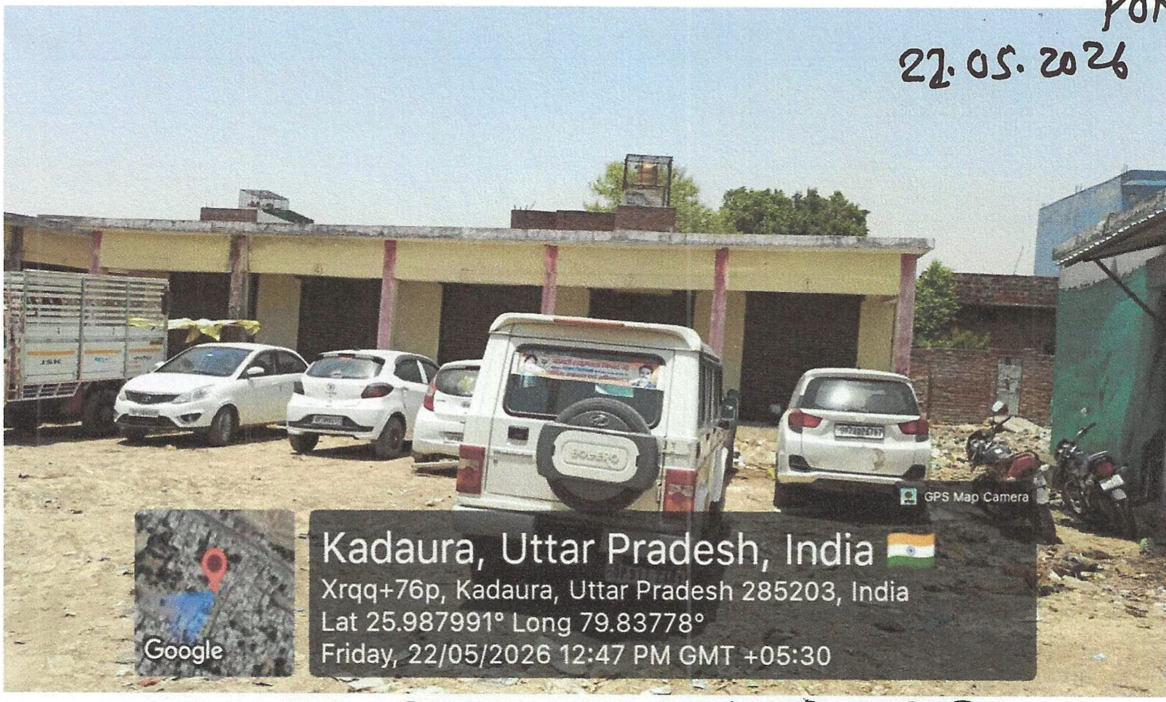
Seer Talab. (Gata NO 199)

Annexure-(A-8)

(25)

FRONT SIDE. SHOPS BUILT BY NAGAR PANCHAYAT ON POND.

22.05.2026



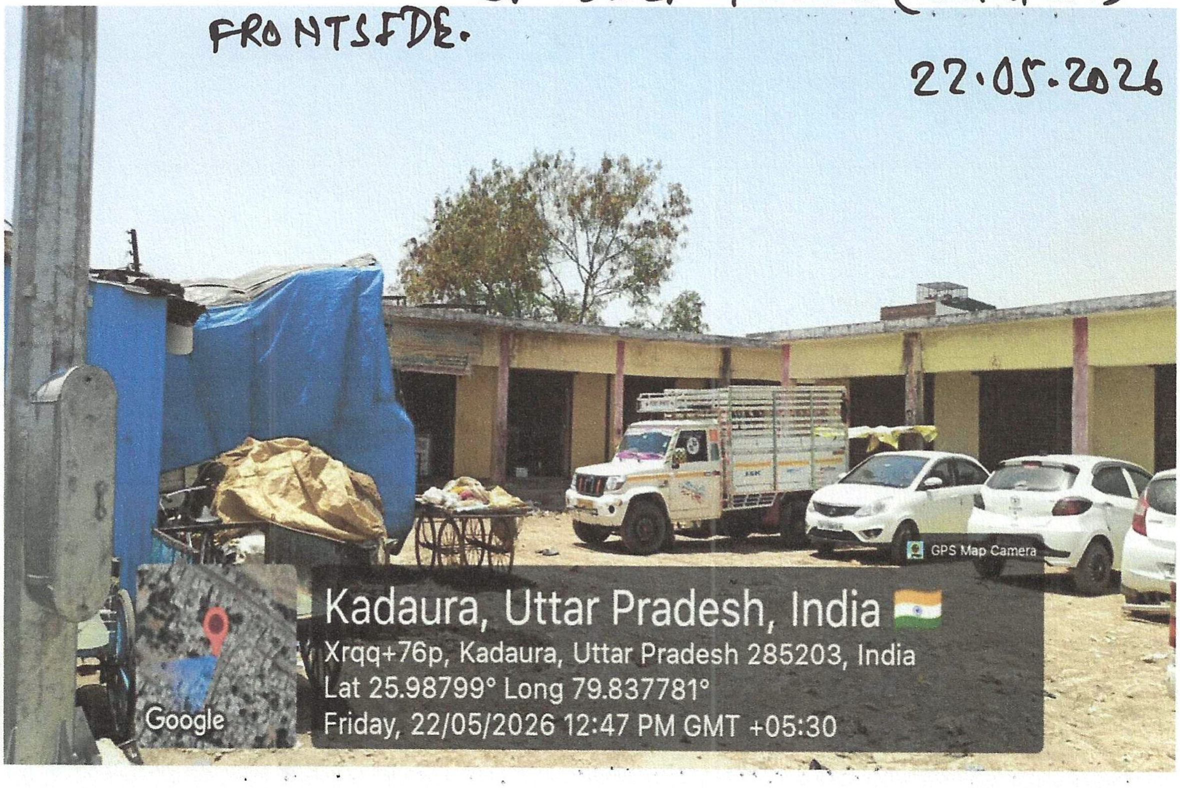
BACK SIDE. ENCROACHMENT. 22.05.2026.

SHOPS BUILT BY NAGAR PANCHAYAT ON BUFFER ZONE OF SEER TALAB (गाटा 22)

26

FRONTSIDE.

22.05.2026



BACK SIDE.

22.0.5.2026.

(27)

Google Earth Disclosing Encroachment on Seer Talab (gata No 22.)

Certified Revenue Record of gata No. 22.

Certified Revenue Record of Pond No 22.

203

(18) (29)

मालिक खुद	१९	श्री छोटा पुत्र बलदेई निवासी कदौरा	३५	३१	३३	२५	२१	२१	०-०५२	उत्तर	पेड़
			१०	१०	१०	१६	१६	१६			
मालिक खुद	२०	श्री बशीर उल्ला पुत्र आन उल्ला निवासी कदौरा	४०	५६	४८	२३	२३	२३	०-०४८	दक्षिण	१नीम
			१०	१०	१०	४०	८	८			
मालिक खुद	२१	श्री हबीब उल्ला पुत्र अमीर उल्ला निवासी कदौरा	३२	३६	३४	३०	३८	३४	०-०४८		२नीम
तालाब	२२	तालाब	-	-	-	-	-	-	१-४६८		१पीपल ३नीम १
मालिक खुद	२३	श्री फजल पुत्र छिद्दा निवासी कदौरा	४०	४०	४०	६२	६२	६२	०-१००		२नीम
बंजर सरकारी	२४	बंजर	-	-	-	-	-	-	०-५६०		१नीम २बेर १ ढाबिला श्री वीरशाह निवासी ... ५x७=०...
मालिक खुद	२५	श्री फतह बहादुर पुत्र जंगबहादुर निवासी कदौरा	४०	४०	४०	५०	५०	५०	०-०८०		

६-४६०

२-५६८

5904

19-3-21

अनिल कुमार वर्मा

200

20-3-21

20-3-21

धर्मपाल

29/3/21

(13)

DHOBIPURA POND (292/2)

Annexure A-9

30

WATER SPREAD AREA REDUCED TO BUILD NEW BUFFERZON.

22.05.2026

NO ENCROACHMENT REMOVED.

22.05.2026.

BAMHAURI POND (Gata No 60) COMPLETELY ENCROACHED.

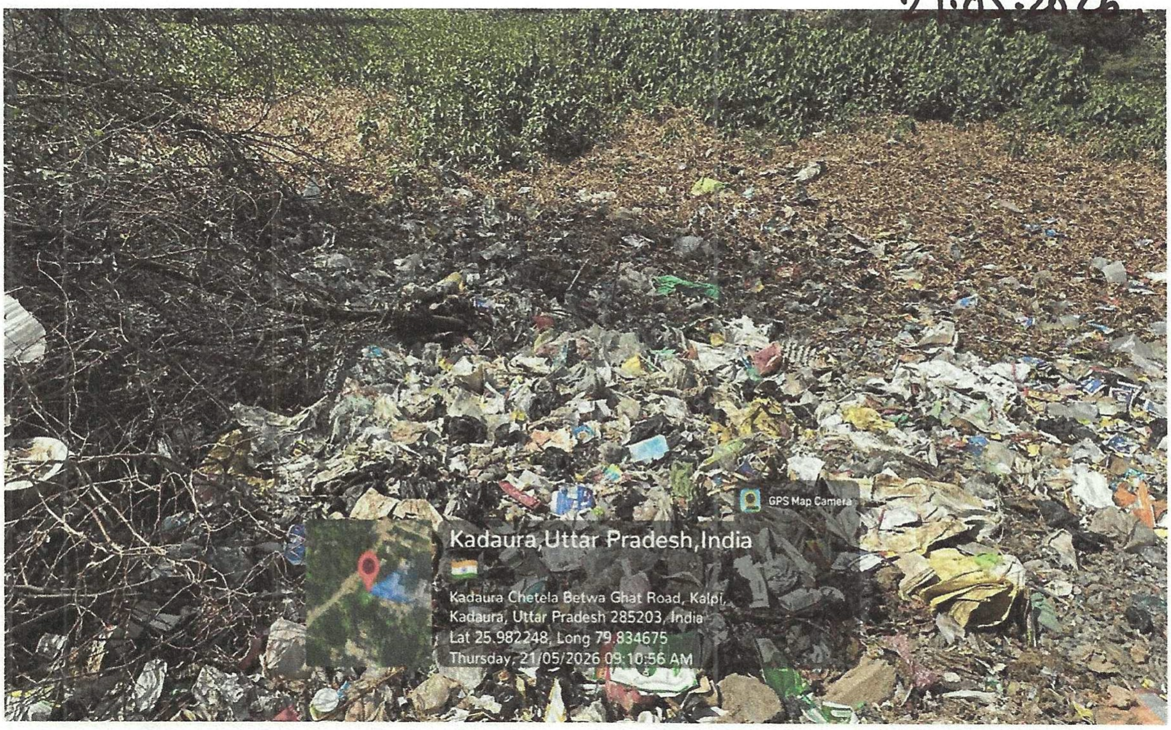
Annexure-(A-10)

(31)

21.05.2026.
22.05.2026.

THIS POND IS USED AS DUMPING GROUND by RL.

21.05.2026.



Order of Hon'ble Tribunal dated 16.05.2025

Annexure-(A-11)

(32)

iv. *Seer Mohalla Ka Talab, Kadaura.*
v. *Dhobi pura ka Talab, Kadura*
vi. *Jagnaha Talab, Kadura*
vii. *Baheri Talab, Kadura*

*That the collected water samples were analyzed in UPPCB Laboratory. Copies of the test reports have been annexed herewith as **ANNEXURE A-5**.*

*A Copy of the inspection report dt. 17.04.2025 has been annexed herewith as **ANNEXURE A-6**."*

6. The above disclosure clearly reveals that the ponds are not properly taken care of. Therefore, 4 out of 13 ponds were found to be dry and 3 out of 13 ponds were found to have encroachment.

7. Learned Counsel for UPPCB has also referred to the order dated 05.02.2025, Annexure A/11 (page 506), whereby the environmental compensation of Rs. 36,88,80,500/- was imposed for the period from 28.02.2020 till 07.01.2025. He submits that this amount has subsequently been reduced to Rs. 8,55,00,000/-. He submits that the amount has not been recovered till now. He has referred to the communication dated 28.01.2025, Annexure A/7 (page 438) which was sent to the District Magistrate, Jalaun for recovery of the EC.

8. The District Magistrate, Jalaun appearing virtually had stated that the expeditious steps will now be taken for recovery of the environmental compensation of Rs. 1,82,88,200/-, which is the amount mentioned in the communication dated 28.01.2025. The District Magistrate, Jalaun, is also directed to disclose the steps that are taken for the expeditious removal of encroachment from ponds. Learned Counsel for the UPPCB has clarified that this is the amount of EC earlier imposed, which is still pending for recovery.

NO RECOVERY TILL DATE.
E.C. NOT RECOVERED.

(33)

कार्यालय जिलाधिकारी, जालौन।

पत्रांक : 1141 /3—सी0आर0ए0(4) दिनांक : जून 20, 2025

तहसीलदार
कालपी।

विषय : उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड लखनऊ द्वारा निर्गत वसूली प्रमाण पत्र पर वसूली कराने के सम्बन्ध में।

उपर्युक्त विषयक सदस्य सचिव महोदय उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड लखनऊ के संलग्न पत्र संख्याः एच 23272/सी—2/एनजीटी—61/25 दिनांक 28.1.2025 का सन्दर्भ ग्रहण करें जिसके द्वारा नगर पंचायत कदौरा जनपद जालौन के विरूद्ध राज्य बोर्ड द्वारा अधिरोपित पर्यावरणीय क्षतिपूर्ति की धनराशि 18288200—00रू0 (एक करोड़ बयासी लाख अट्ठासी हजार दो सौ रू0) की भू—राजस्व की भांति वसूल किये जाने की अपेक्षा की गयी है।

अतः उपरोक्त वसूली प्रमाण पत्र मूलरूप से संलग्नकर आपको इस आशय से वापस प्रेषित किया जा रहा है कि प्रकरण में नियमानुसार नगर पंचायत कदौरा जनपद जालौन से वसूली की कार्यवाही करते हुये वसूलशुदा धनराशि आर0सी0 में अंकित विवरण के अनुसार जमा कराने की कार्यवाही सुनिश्चित करें।

संलग्नकः उपरोक्तानुसार।

20/06/2025
प्रभारी अधिकारी (संग्रह)
जनपद जालौन।

प्रतिलिपिः—

1— अपर जिलाधिकारी (वि—रा) /प्रभारी अधिकारी (न0नि0) जालौन को सादर अवलोकनार्थ प्रेषित।
2— उप जिलाधिकारी, कालपी को नियमानुसार अग्रेत्तर कार्यवाही हेतु प्रेषित।

20/06/2025
प्रभारी अधिकारी (संग्रह)
जनपद जालौन।

Scanned with OKEN Scanner

NOT A SINGLE R[illegible] RECOVERED IN ONE YEAR.

(34)

प्र० पत्र[illegible]

आर०सी० प्रपत्र-36

[देखें नियम-141(3)]

माँग का अधिपत्र

क्र० सं० : ....

सेवा में,

श्री ... [illegible] ग्राम पंचायत [illegible] ....

....

[illegible] तक भू-राजस्व की बकाया या भू-राजस्व के रूप में [illegible] योग्य बकाया आप से निम्न विवरणानुसार देय है। [illegible] आपसे अपेक्षा की जाती है कि इस नोटिस की [illegible] के 15 दिनों के भीतर तहसील में भुगतान कर दें [illegible] [illegible] [illegible] कारण स्पष्ट करें कि क्यों न [illegible] [illegible] उत्तर प्रदेश राजस्व संहिता, 2006 के [illegible] [illegible] [illegible] [illegible]।

[illegible] [illegible] का विवरण ()

[illegible] 2015/10200200-

20-6-25

Scanned with OKEN Scanner

35

[illegible]

20-6-2025

20-06-25

लिपिक, नगरपंचायत
कदौरा

गवाह

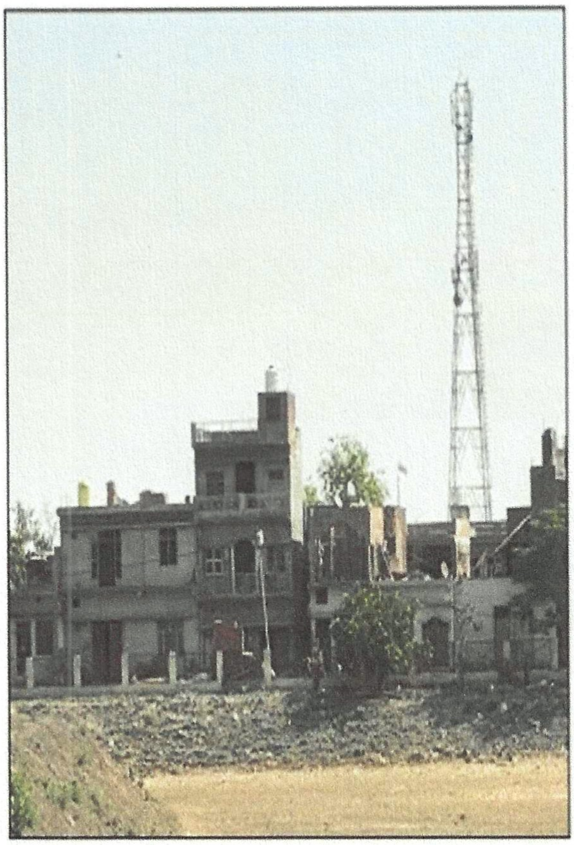
शकूर मुहम्मद

तुलसीराम s/o [illegible]

Annexure-A-12

36

कदौरा नगर का भूजल स्तर गिरा, 16 में मात्र पांच तालाब है जीवित



जालौन/कदौरा। कदौरा के भूगर्भ जलस्तर में भारी गिरावट आ गई है नगर के हैंड पंपों से पानी भी कठिनाई निकल रहा है जिससे नगर की जनता काफी परेशान हैं क्योंकि नगर के अधिकांश तालाब पूरी तरह से मृत हो गए हैं पर। सरकारी रिकॉर्ड में 16 में से मात्र पांच तालाब ही जीवित बचे हैं अधिकतर तालाब अपना अस्तित्व खो चुके हैं और उनमें भारी अतिक्रमण के कारण वो अपना अस्तित्व खो चुके हैं जिससे नगर के भूजल स्तर में मे काफी कमी आई है पर सरकारी जांच में लेखपालों द्वारा सभी तालाबों को अतिक्रमण मुक्त लिखकर भेज दिया जाता है और उनका अतिक्रमण बरकरार रहता है नगर के माफियाआओ द्वारा नगरपंचायत कदौरा के कर्मचारियों से मिलकर खुलेआम तालाबों को पाटकर उनमें दुकान मकान आदि का निर्माण कर दिया गया है कभी तालाब ग्रामीण जन जीवन का एक जरूरी हिस्सा हुआ करते थे। पीने के पानी की जरूरतों को पूरा करने के साथ-साथ, वे उनके सामाजिक ताने-बाने से भी जुड़े थे।

धार्मिक और पेयजल दोनों उद्देश्यों के लिए उनका सम्मान किया जाता था और उन्हें बनाए रखने की हरसंभव कोशिश भी। लेकिन जैसे-जैसे गांवों में हैंडपंप और अब पाइप से पानी आने लगा, ये स्थानीय जल निकाय धीरे-धीरे गायब होने लगे। असंख्य तालाबों पर अतिक्रमण कर लिया गया। जहां पहले तालाब थे, वहां अब इमारतें, घर, खेल के मैदान या कूड़े के ढेर हैं नगरपंचायत के कर्मियों द्वारा कूड़ा धोने वाली गाड़ियों से तालाब को ही डंपिंग ग्राउंड बनाकर उसमे कूड़ा करकट का अंबार लगाना शुरू कर दिया गया और उसी कूड़े से तालाब पटकर खत्म होने लगे आगे चलकर इन्ही तालाबों पर माफियाओ द्वारा अतिक्रमण करके भवन आदि का निर्माण कर लिया जाता और नगर पंचायत की मिलीभगत के कारण कोई रोक टोक नही होती जिससे नगर के 16 में से 14 तालाबों का अस्तित्व खत्म हो गया है।

37

कां0 दिग्पाल सिंह, शामिल रहे।

अतिक्रमण के शिकार होकर आखिरी सांसे गिन रहे कदौरा के तालाब तालाबों के कैचमेंट एरिया तक हो गए अवैध निर्माण

उरई। अवैध वसूली करके नगर पंचायत कदौरा के अधिकारी पूरी तरह से सरकारी जमीनों पर और तालाबों पर कब्जे करा रहे कदौरा के कई बड़े तालाबों को माफियाओं द्वारा मिट्टी से पाटकर उसमें बड़ी बड़ी दुकानें का निर्माण करा लिया गया नगरपंचायत के अधिकारियों और कर्मचारियों से साठगांठ करके और माफियाओं द्वारा रिश्वत देके अतिक्रमण किया जा रहा है यह माफिया बेख़ौफ़ होकर कब्जे कर रहे और कस्बे के तालाब दिनोंदिन संकुचित होकर अपना अस्तित्व खो रहे हैं।

एनजीटी द्वारा दिए अतिक्रमण को हटाने के आदेश का पालन कदौरा में इस तरह मजाकिया ढंग होगा ऐसा सबकी समझ से परे है नगर के धोबीपुरा, भैरव, जगनाहा, नागिन शक्ति, सदर तालाब में किसी भी अतिक्रमण कारी अतिक्रमण हटाने के लिए भी अधिकारी कहने नहीं गए अतिक्रमण हटवाना तो बहुत दूर की बात है कदौरा के बीचों बीच स्थित सदर तालाब की नाप करने पर जहां पहली नाप बयालीस अतिक्रमण चिन्हित किए गए तो नगरपंचायत के भ्रष्ट बाबुओं ने अतिक्रमणकारियो से पैसे की उगाही करके दूसरी नाप लेखपाल को अपने साथ मिलाकर अतिक्रमण की संख्या मात्र अठारह कर दी सरकारी रिकॉर्ड के हिसाब की गई पहली वाली नाप क्या गलत थी और लेखपाल की जरीब की करामात से की गई दूसरी नाप में चौतीस अतिक्रमणकरियों को क्लीन चिट देने वाली नाप कितनी सही है।

यह तो भगवान ही जाने पर सदर तालाब में अतिक्रमण की हालत जस की तस बरकरार हैं और उसके पुनरुद्धार के नाप साढ़े तीन करोड़ रुपए पास कराके लगभग आधा बजट जरूर डकार लिया गया है वहीं तालाब में प्रदूषित अब भी जा रहा है जगनाहा तालाब से नहीं हटा एक भी अतिक्रमण= नगर पंचायत कदौरा के जगनाहा तालाब को भी अतिक्रमण मुक्त करने के लिए एनजीटी द्वारा समय समय पर आदेश पारित हो चुके हैं पर आजतक जगनाहा तालाब के एक भी अतिक्रमण को भी प्रशासन नहीं हटाया गया है इसी दौरान तालाब में और भी नए कब्जे हो चुके हैं अतिक्रमण का शिकार जगनाहा तालाब अब अपने अस्तित्व की आखिरी सांसें गिन रहा है।

38

कूदे कचरे प्लास्टिक और सिल्ट की प्रदूषित मिट्टी से हो रहा सदर तालाब के पुनरद्धार का कार्य

जालौन/कदौरा। कस्बे के प्राचीन तालाब के जीर्णोद्धार के लिए एनजीटी द्वारा समय पर आदेश जारी किया गया है जिसके बाद शासन द्वारा तालाब के पुनरद्धार के लिए बड़ा बजट जारी किया गया है पर भ्रष्टाचार के खेल के चलते शासन द्वारा भेजी गई उस राशि तालाब का पुनरुद्धार कम और कार्यदाई संस्था सीएनडीएस के अधिकारियों के झोली भरने का काम बहुत तेजी से हो रहा है तालाब की खुदाई और सफाई के लिए आए हुए एक सौ पैसठ करोड़ की राशि से तालाब की सफाई के लिए नाममात्र की खुदाई कराकर उसकी उसी सीवरेज और कूड़े करकट से मिली हुई कचरे की गाद युक्त मिट्टी को तालाब न हटाकर से तालाब के चारों तरफ पाथवे निर्माण के लिए मिट्टी के रूप में उपयोग हों रहा है तालाब की इस तालाब में वर्षों से गिर रहे सीवरेज और मानवमल से मिश्रित तालाब की यह मिट्टी अत्यंत दयनीय और प्रदूषित है।

पचास लाख का बजट हुआ चट, नहीं चला एक भी दिन एमआरएफ सेंटर

जालौन। कदौरा में बना एमआरएफ सेंटर बस सरकारी बजट को चट करने की मिशाल बनकर रह गया है हालत यह की नगर में चारों तरफ कूड़ा करकट बिखरा पड़ा रहता है नगर में नगर पंचायत कर्मचारियों द्वारा आग लगा दी जाती है वही नगर के सड़को के किनारे नगर पंचायत की गौशाला में मृत हुए गौवंश के शवों के सड़ने से से बुरी तरह बदबू का अंबार लगा रहता है नगर में कूड़े कचरे की इस विकराल समस्या पर नगर के निवासी द्वारा चार वर्ष पूर्व एनजीटी में केस किया गया था जिसपर एनजीटी द्वारा नगर पंचायत को कूड़ा निस्तारण के नियमो का सख्ती से पालन करने का निर्देश दिया था पर चार वर्ष बाद भी एनजीटी के निर्देशों का पालन नही कराया गया है एमआरएफ सेंटर के नाम पर लम्बा बजट पास कराकर नगरपंचायत द्वारा तीन वर्ष पूर्व प्रशासन की तरफ से किए जा रहे नगर में साफ-सफाई और नियमित कूड़ा उठाने के दावे हवा हवाई साबित हो रहे हैं।

नगर के कई स्थानों पर कूड़े के ढेर देखे जा सकते हैं। नियमित व सुबह कूड़ा न उठने के कारण उससे उठती दुर्गंध से लोगों को भारी परेशानियां का सामना करना पड़ रहा है नगर पंचायत प्रशासन की तरफ से किए जा रहे नगर में साफ-सफाई और नियमित कूड़ा उठाने के दावे हवा हवाई साबित हो रहे हैं। नगर के कई स्थानों पर कूड़े के ढेर देखे जा सकते हैं। नियमित व सुबह कूड़ा न उठने के कारण उससे उठती दुर्गंध से लोगों को भारी परेशानियां का सामना करना पड़ रहा है जिसको लेकर नगरवासियों में नगरपालिका प्रशासन के खिलाफ आक्रोश देखा जा रहा है नगर पंचायत प्रशासन की तरफ से स्वच्छता और साफ सफाई के बड़े-बड़े दावे किए जाते हैं, लेकिन जमीनी हकीकत कुछ इससे उलट है। नगर में नियमित साफ-सफाई और कूड़े का उठाने के कारण जगह-जगह गंदगी के ढेर लगे रहते हैं। जगह-जगह लगे कूड़े के ढेर के नगरपंचायत के दावों के पोल खोल रहे।

३७

ऐसे मरता है एक तालाब- सदरतालाब की जमीन पर नगर पंचायत करा रही रोज नए कब्जे

जालौन।

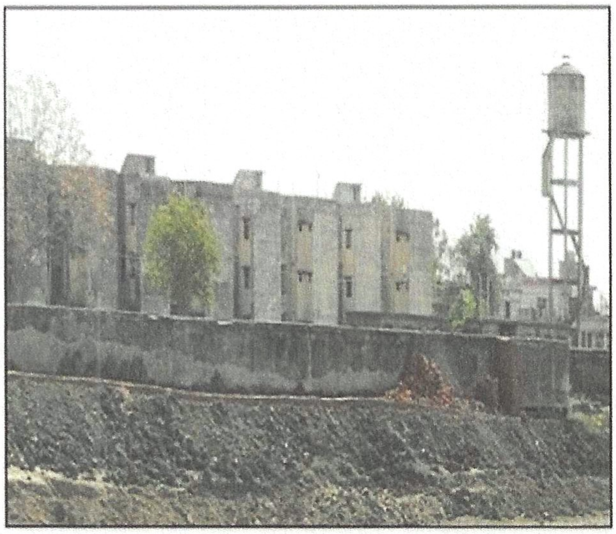
सदरतातालाब के चारों तरफ बड़ी संख्या में नए अतिक्रमण कर तालाब को पाटा जा रहा है तालाब का पचास प्रतिशत भूक्षेत्र अतिक्रमण की गिरफ्त में आ गया है और उसके ऊपर बड़ी संख्या में पक्के मकानों का निर्माण किया जा रहा है तालाब की हालत अत्यंत हृदयविदारक और दयनीय है एनजीटी के सदरतालाब को अतिक्रमण मुक्त करने के आदेश के बाद सदरतालाब में हुए अतिक्रमण पर कमेटी गठित कर अतिक्रमणकारियों को नोटिस जारी किए थे तब चिन्हित करने पर तालाब की भूमि पर भारी अतिक्रमण मिला था पर बाद शासन द्वारा खानापूर्ति करते हुए मात्र दस बारह कब्जों को ही नोटिस जारी किया था और उनमें से मात्र कुछ कब्जों को तोड़कर खानापूर्ति कर ली गई थी उसके बाद से से तालाब का शेष भाग कब्जे की गिरफ्त में है और बुरी तरह अतिक्रमण का शिकार है तालाब की हालत अत्यंत दयनीय है और अब नाममात्र के तोड़े गए कब्जों की जगह पर अतिक्रमणकारियो द्वारा कब्जा कर फिर से पक्के निर्माण कर तालाब का अधिकतम भूक्षेत्र पाट दिया है तालाब की अब और भी दयनीय है, प्रशासन द्वारा एनजीटी के आदेश को दिखाकर जितना बजट शासन से मागा गया शासन द्वारा द्वारा उसे पास किया गया और तबसे लेकर अबतक तीन बार अलग समय और अलग अलग शासन से लाखों रुपए लेकर प्रशासनिक अधिकारी और कई ठेकेदार तालाब की सफाई के नाम अपनी चादी कर चुके हैं और तालाब की सफाई का काम आजतक नहीं हुआ है।

(40)

दिनोदिन भीषण अतिक्रमण से संकुचित हो रहा जगनाहा तालाब, जिम्मेदार मौन

जालौन/उरई। अवैध अतिक्रमण का ग्रास बनकर नगर का प्राचीन जगनाहा तालाब जल्द ही एक कहानी बनकर रह जाएगा स्थानीय नगरपंचायत की कृपा से भूमाफियाओ द्वारा युद्ध स्तर मिट्टी डालकर जगनाहा तालाब अत्यंत हृदयविदारक स्थिति को पहुंच रहा है एनजीटी द्वारा तालाब में पहले से मौजूद अतिक्रमण को कभी भी हटाने के लिए एक भी नोटिस जारी नहीं दिया गया जगनाहा तालाब को मिट्टी डालकर पाटने के बाद तालाब के भूक्षेत्र पर अवैध अतिक्रमण कर दबंगों द्वारा कब्जे करने की पूर्व में भी घटनाये सामने आई है पर हर बार प्रशासन ने खानापूर्ति करके के मामले की लीपापोती कर दी है।

इस प्रकार अतिक्रमण कारियो के प्रति प्रशासन का रुख हमेशा से ही नरम रहा है तालाब को इस तरह संकुचित करने की घटनाओं से कभी विशाल रहा जगनाहा तालाब सिकुड़कर एक तलैया बन गया है जो जल्द ही अपना अस्तित्व खोकर एक कहानी बनने वाला है यही हाल मेलाग्राउंड स्थित भैरव तालाब का है जहां पर तालाब पर खुद नगरपंचायत की गाड़ियों से नगरभर का कूड़ा डालकर तालाब को पाट दिया गया जिसमें सैकड़ों की संख्या में लोगों ने अतिक्रमण करके मकान बना लिए हैं। बम्होरी, धोबीपुरा सहित नगरभर के 13 तालाबों के अस्तित्व पर संकट के बादल मंडरा रहे हैं।



अस्तित्व पर संकट= धोबीपुरा तालाब को पाटकर भी बड़ी संख्या में मकान बनाए गए हैं।

वहीं बहुत बम्होरी तालाब के अस्तित्व पर भी बड़ी संख्या में अतिक्रमण है साथ ही नगर के कई ओर तालाबों के अस्तित्व पर भी संकट के बादल मंडरा रहे हैं।

41

सदर तालाब की जमीन पर नगरपंचायत की सह पर हो रोज नए नए अतिक्रमण

कदौरा। सदरतातालाब के चारों तरफ बड़ी संख्या में नए अतिक्रमण कर तालाब को पाटा जा रहा है तालाब का पचास प्रतिशत भूक्षेत्र अतिक्रमण की गिरफ्त में आ गया है और उसके ऊपर बड़ी संख्या में पक्के मकानो का निर्माण किया जा रहा है तालाब की हालत अत्यंत हृदयविदारक और दयनीय है एनजीटी के सदरतालाब को अतिक्रमण मुक्त करने के आदेश के बाद सदरतालाब में हुए।

अतिक्रमण पर कमेटी गठित कर अतिक्रमणकारियों को नोटिस जारी किए थे तब चिन्हित करने पर तालाब की भूमि पर भारी अतिक्रमण मिला था पर बाद शासन द्वारा खानापूर्ति करते हुए मात्र दस बारह कब्जों को ही नोटिस जारी किया था और उनमें से मात्र कुछ कब्जों को तोड़कर खानापूर्ति कर ली गई थी उसके बाद से से तालाब का शेष भाग कब्जे की गिरफ्त में है और बुरी तरह अतिक्रमण का शिकार है तालाब की हालत अत्यंत दयनीय है और अब नाममात्र के तोड़े गए कब्जों की जगह पर अतिक्रमणकारियो द्वारा कब्जा कर फिर से पक्के निर्माण कर तालाब का अधिकतम भूक्षेत्र पाट दिया है तालाब की अब और भी दयनीय है।

हां, प्रशासन द्वारा एनजीटी के आदेश को दिखाकर जितना बजट शासन से मागा गया शासन द्वारा द्वारा उसे पास किया गया और तबसे लेकर अबतक तीन बार अलग समय और अलग अलग शासन से लाखों रुपए लेकर प्रशासनिक अधिकारी और कई ठेकेदार तालाब की सफाई के नाम अपनी चादी कर चुके हैं और तालाब की सफाई का काम आजतक नहीं हुआ है।